



## The Anna University Act, 1978

Act 30 of 1978

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## ANNA UNIVERSITY ACT, 1978.

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## SECTIONS.

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## TAMIL NADU ACT NO. 30 OF 1978\*.

## THE ANNA UNIVERSITY ACT, 1978.

[Received the assent of the President on the 20th July 1978, first published in the Tamil Nadu Government Gazette Extraordinary on the 24th July 1978 (Adi 8, Kalayukti (2009—Tiruvalluvar Andhi)).]

An Act to provide for the establishment of a University of Technology in the State of Tamil Nadu.

BE it enacted by the Legislature of the State of Tamil Nadu in the Twenty-ninth Year of the Republic of India as follows :—

## CHAPTER I.

## PRELIMINARY.

1. (1) This Act may be called <sup>1</sup>[the Anna University Short title and commencement. Act], 1978.

(2) It shall come into force on such date as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires— Definitions.

(a) “appointed day” means such date as the Government may, by notification, appoint under sub-section (2) of section 1 ;

(b) “constituent college” means any institution specified in Schedule I ;

(c) “Dean” means the Dean of each Faculty ;

\* For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette* Extraordinary, dated the 3rd April 1978, Part IV—Section 1, Pages 392-393.

<sup>1</sup> This expression was substituted for the expression “the Perarignar Anna University of Technology Act” by section 2 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982).

(d) "Director" means the head of a constituent college, the head of research and development or the head of every centre of Advanced Study, as may be prescribed ;

(e) "Faculty" means a Faculty of the University ;

(f) "Government" means the State Government ;

(g) "hostel" means a unit of residence for students of the University maintained or recognised by it either as a part of, or separate from a constituent college ;

(h) "prescribed" means prescribed by the statutes, ordinances or regulations made under this Act ;

(i) "State" means the State of Tamil Nadu ;

(j) "statutes", "ordinances" and "regulations" means respectively the statutes, ordinances and regulations of the University made or continued in force under this Act ;

(k) "teachers" means such Deans, Directors, Professors, Assistant Professors, Readers, Lecturers and other like persons as may be declared by the statutes to be teachers ;

(l) "University" means the <sup>1</sup>[Anna University] established under section 3.

## CHAPTER II.

### THE UNIVERSITY.

Establishment  
of the  
university.

3. (1) For the development of engineering, technology and allied sciences and for furthering the advancement of learning and prosecution of research in engineering, technology and allied sciences, on and from the appointed day, there shall be established a University <sup>2</sup>[by the name of Anna University].

<sup>1</sup>This expression was substituted for the expression "Perarignar Anna University of Technology" by section 4 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982).

<sup>2</sup> This expression was substituted for the expression "by the name of Perarignar Anna University of Technology" by section 3, *ibid.*

(2) The University shall be a body corporate, shall have perpetual succession and a common seal and shall sue and be sued by the said name.

(3) The University shall be of the unitary type and shall comprise of the College of Engineering, Guindy, Madras and the institutions specified in Schedule I.

(4) The jurisdiction of the University shall extend to the whole area comprised in the Madras Metropolitan Planning Area as defined in clause (23-a) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) and the University may establish campuses at such places within its jurisdiction as it may deem fit :

Provided that the University may establish centres for research and extension work outside its jurisdiction.

(5) No institution affiliated to or associated with or maintained by any other University in the State shall be recognised by the University for any purpose except with the prior approval of the Government and the concerned University.

(6) The principal seat of the University shall be the College of Engineering, Guindy, Madras, or any other place which the Government may, by notification, specify in this behalf.

4. The University shall have the following objects, <sup>Objects of the</sup> ~~University.~~ namely :—

(i) to provide facilities and offer opportunities for higher education in engineering, technology and allied sciences by instruction, training, research, development and extension and by such other means as the University may deem fit ;

(ii) to devise and implement a programme of education in engineering, technology and allied sciences that is relevant to the current needs of the society, alive to the long term requirements and responsive to the anticipated changes and developments, in terms of breadth of diversity and depth of specialisation ;

(iii) to further the advancement of knowledge in engineering, technology and allied sciences ; to prosecute and promote research ; to disseminate and advance



the knowledge thereon for the betterment of society and to bring about a widespread awareness of the tools and methods continuously generated by the advances in engineering, technology and allied sciences ; and

(iv) to serve as a centre for fostering co-operation and exchange of ideas between the academic and research community on the one hand and the industrial and Government employers on the other and to promote enterpreneurship among the students.

Powers and functions of the University. 5. The University shall have the following powers and functions, namely :—

(a) to provide for instruction and training in engineering, technology and allied sciences ;

(b) to provide for research and for advancement and for dissemination of knowledge in engineering, technology and allied sciences ;

(c) to institute degrees, diplomas and other academic distinctions in engineering, technology and allied sciences ;

(d) to hold examinations and confer degrees, diplomas and other academic distinctions on persons who have—

(i) pursued a prescribed course of study ; or

(ii) carried out research in the University or in any other centre or institution recognised by the University under the prescribed conditions ;

(e) to confer honorary degrees or other academic distinctions in the prescribed manner and under the prescribed conditions ;

(f) to prescribe conditions under which the award of any degree, diploma and other academic distinctions to persons may be withheld ;

(g) to act as co-ordinator among the constituent colleges, laboratories and institutions of the University ;

(h) to recognise an institution of higher learning for such purposes as the University may determine and to withdraw such recognition ;

(i) to co-operate with any other University, authority or association or any other public or private body having in view the promotion of purposes and objects similar to those of the University for such purposes as may be agreed upon on such terms and conditions as may, from time to time, be prescribed ;

(j) to establish and maintain colleges or institutions relating to engineering, technology and allied sciences ;

(k) to establish and maintain laboratories, libraries, research stations and museums for teaching and research ;

(l) to institute teaching and research posts and to appoint persons to such posts ;

(m) to create administrative and other posts and to appoint persons to such posts ;

(n) to institute and award fellowships, scholarships, prizes and medals in accordance with the statutes ;

(o) to establish and maintain or recognise hostels for students of the University and residential accommodation for the staff of the University and to withdraw any such recognition ;

(p) to demand and receive payment of such fees and other charges as may be prescribed from time to time ;

(q) to supervise and control hostels and to regulate and enforce discipline among the students of the University and to make arrangements for promoting their health and general welfare ;

(r) to act as trustees or managers for any property, legacy, endowment, bequest or gift for the purpose of education or research or otherwise in furtherance of the work and welfare of the University and to invest any funds representing the same, in accordance with the provisions of this Act and the statutes made thereunder ;

(s) to assess the needs of the State and the country in terms of subjects, fields of specialisation, levels of education and training of technical manpower both on short and long term basis and to initiate necessary programmes to meet those needs ;

(t) to organise advanced studies and research programmes based on a deep understanding of the trends in engineering, technology and in allied sciences so that the profession will be ensured of men who are not only up-to-date, but also will be able to provide the lead ;

(u) to promote research, design and development activities that have a relevance to social needs and development programmes of the nation ;

(v) to initiate measures to enlist the co-operation of industries and Governmental employers to provide complementary facilities ;

(w) to provide for continuous experimentation in imparting knowledge, organisation of training and preparation of text-books and other instructional materials ;

(x) to arrange for progressive introduction of continuous evaluation and re-orientation of the objectives in educational measurement ;

(y) to further entrepreneurial ability among its students ;

(z) to educate the public with regard to the requirement of, and opportunities, in the profession of engineering, technology and allied sciences and its responsibilities and service to society ;

(aa) to enter into any agreement for the merger in the University of any other college or institution, and for taking over its rights, and liabilities, and for any other purpose not repugnant to the provisions of this Act ; and

(ab) to do all such acts and things, whether incidental to the powers and functions aforesaid or not, as may be necessary or desirable to further the objects of the University.

Admission  
to the  
University.

6. (1) The University shall, subject to the provisions of this Act and the statutes, be open to all persons.

(2) Nothing contained in sub-section (1) shall require the University—

(a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard ;

(b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction ; or

(c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of other students and teachers.

(3) Subject to the provisions of sub-section (2), the Government may, by order, direct that the University shall reserve such percentage of seats therein for the students belonging to the Scheduled Castes, Scheduled Tribes and Backward Classes as may be specified in such direction and where such direction has been given, the University shall make the reservation accordingly.

7. (1) The Government shall have the right to cause an inquiry to be made by such person or persons as they may direct in respect of any matter connected with the University. <sup>Inspection and inquiry.</sup>

(2) The Government shall, in every case, give notice to the University of their intention to cause an inquiry to be made and the University shall be entitled to be represented at such inquiry.

(3) The Government shall communicate to the University their views with reference to the result of such inquiry and may, after ascertaining the opinion of the University thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

(4) The University shall, within the time limit so fixed, report to the Government the action taken or proposed to be taken on the advice tendered by the Government.

(5) If the University does not take action within the time fixed or if the action taken by the University is in the opinion of the Government not satisfactory, the Government may, after considering any explanation offered or representation made by the University, issue such directions as they may deem fit and the University shall comply with such directions.

## CHAPTER III.

## OFFICERS OF THE UNIVERSITY.

**Officers of the University.** 8. The University shall consist of the following officers, namely :—

- (1) The Chancellor,
- (2) The Pro-Chancellor,
- (3) The Vice-Chancellor,
- (4) The Deans,
- (5) The Directors,
- (6) The Registrar,
- (7) The Finance Officer and

(8) Such other persons as may be declared by the statutes to be officers of the University.

**The Chancellor.** 9. (1) The Governor of the State shall be the Chancellor of the University.

(2) The Chancellor shall be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(3) No honorary degree or other distinction shall be conferred by the University upon any person without the approval of the Chancellor.

(4) The Chancellor shall exercise such other powers and perform such other duties as may be conferred or imposed on him by or under this Act.

**The Pro-Chancellor.**

10. The Minister administering the subject of technical education in the State of Tamil Nadu for the time being shall be the Pro-Chancellor of the University.

(2) In the absence of the Chancellor, or during the Chancellor's inability to act, the Pro-Chancellor shall exercise all the powers and perform all the duties of the Chancellor.

11. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2) and such panel shall not contain the name of any member of the said Committee. The Vice-Chancellor.

(2) For the purpose of sub-section (1) the Committee shall consist of three persons, of whom one shall be nominated by the Syndicate ; one shall be nominated by the Academic Council, and one shall be nominated by the Chancellor :

Provided that the person so nominated shall not be a member of any of the authorities of the University.

(3) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for re-appointment for not more than two successive terms :

**Provided that—**

(a) the Chancellor may direct that a Vice-Chancellor whose term of office has expired, shall continue in office for such period, not exceeding a total period of one year, as may be specified in the direction ;

(b) the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two month's notice, resign his office.

(4) When any temporary vacancy occurs in the office of the Vice-Chancellor or if the Vice-Chancellor is, by reason of absence or for any other reason, unable to exercise the powers and perform the duties of his office, the Syndicate shall as soon as possible, make the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.

(5) The Vice-Chancellor shall be a whole-time officer of the University and shall be entitled to such emoluments, allowances and privileges as may be prescribed by the statutes.

Powers and duties of the Vice-Chancellor.

12. (1) The Vice-Chancellor shall be the principal executive and academic head of the University.

(2) The Vice-Chancellor shall, in the absence of the Chancellor and Pro-Chancellor, preside at the convocation of the University and confer degrees, diplomas or other academic distinctions upon persons entitled to receive them.

(3) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(4) The Vice-Chancellor shall ensure the faithful observance of the provisions of this Act and the statutes, ordinances and regulations made thereunder.

(5) In any emergency, which in the opinion of the Vice-Chancellor requires immediate action to be taken, he shall, by order, take such action as he deems necessary and shall, at the earliest opportunity, report the action taken to such officer or authority or body as would have in the ordinary course dealt with the matter :

Provided that no such order shall be passed unless the person likely to be affected, has been given a reasonable opportunity of being heard.

(6) Any person, aggrieved by any order of the Vice-Chancellor under sub-section (5), may prefer an appeal to the Syndicate within thirty days from the date on which such order is communicated to him and the Vice-Chancellor shall give effect to the order passed by the Syndicate on such appeal.

(7) The Vice-Chancellor shall give effect to the decision of the Syndicate regarding the appointment, suspension and dismissal of the teachers and other persons employed in the University.

(8) The Vice-Chancellor shall be *ex-officio* Chairman of the Syndicate, the Academic Council and the Finance Committee. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote thereat unless he is a member of such authority or body.

(9) The Vice-Chancellor shall convene meetings of the Syndicate, the Academic Council and the Finance Committee.

(10) The Vice-Chancellor shall be responsible for the co-ordination and integration of teaching and research extension education and curriculum development.

(11) The Vice-Chancellor shall exercise such other powers and perform such duties as may be prescribed by statutes.

13. Every Dean and every Director shall be appointed in such manner and shall exercise such powers and perform such duties as may be prescribed by the statutes. Deans and Directors.

14. (1) The Registrar shall be a whole-time officer of the University appointed by the Syndicate for such period and on such terms as may be prescribed by statutes. The Registrar.

(2) The Registrar shall exercise such powers and perform such duties as may be prescribed.

(3) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar.

15. (1) The Finance Officer shall be a whole-time officer of the University appointed by the Syndicate for such period and on such terms as may be prescribed by statutes. The Finance Officer.

(2) The Finance Officer shall exercise such powers and perform such duties as may be prescribed.

## CHAPTER IV.

### AUTHORITIES OF THE UNIVERSITY.

16. The authorities of the University shall be the Syndicate, the Academic Council, the Finance Committee, Faculties and Board of Studies of each Faculty and such other bodies of the University as may, from time to time, be declared by the statutes to be authorities of the University. Authorities of the University.



The syndicate. 17. (1) The Chancellor shall, as soon as may be, after the first Vice-Chancellor is appointed under section 39 constitute the Syndicate.

(2) The Syndicate shall consist of the following members, namely :—

(a) the Vice-Chancellor ;

(b)<sup>1</sup>[three persons] from among the Deans and Directors of the University nominated by rotation by the Chancellor ;

(c) two teachers other than Deans and Directors of the University elected from among themselves ;

(d) two officers of the Government from the department dealing with the subject of technical education, nominated by the Government ;

(e) four persons representing public and private sectors, industries and research institutions having special knowledge and practical experience in industry and commerce, nominated by the Chancellor ;

(f) one member elected by the Academic Council from among its members ;

(g) one member elected by the members of the Legislative Assembly of the State from among themselves; and

(h) one member elected by the members of the Legislative Council of the State from among themselves.

(3) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate.

(4) The term of office of the members of the Syndicate other than the *ex-officio* members shall be three years and such members<sup>2</sup>[shall be eligible for election or nomination for not more than another term of three years]:

<sup>1</sup> These words were substituted for the words "two persons" by section 2 of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979).

<sup>2</sup> These words were substituted for the words "shall be eligible for re-election or re-nomination for not more than one successive term" by section 9 of the Madras University, Annamalai University and Perarignar Anna University of Technology (Amendment) Act, 1982 (Tamil Nadu Act 11 of 1982), which was deemed to have come into force on the 21st December 1981.

Provided that a member of the Legislative Assembly of the State or of the Legislative Council of the State shall cease to be a member of the Syndicate from the date on which he ceases to be a member of the Legislative Assembly of the State or of the Legislative Council of the State, as the case may be :

<sup>1</sup>[Provided further that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full term of three years for the purpose of this sub-section.

*Explanation.*—For the purposes of this sub-section, the expression “term” shall include the term held prior to the 21st December 1981.]

(5) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed :

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(6) A member of the Syndicate may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

<sup>2</sup>[17-A. (1) Notwithstanding anything contained in section 17, 18 or Statute 9 of Schedule II, no person who had held office as a member for a total period of six years in any one or both of the following authorities, namely :—

Disqualifica-  
tion for  
election or  
nomination.

- (i) the Syndicate, and
- (ii) the Academic Council,

shall be eligible for election or nomination to any of the said two authorities.

<sup>1</sup>This proviso was inserted by section 9 of the Madras University, Annamalai University and Perarignar Anna University of Technology (Amendment) Act, 1982 (Tamil Nadu Act 11 of 1982), which was deemed to have come into force on the 21st December 1981.

<sup>2</sup> This section was inserted by section 10, *ibid.*

*Explanation I.*—For the purpose of this sub-section, the expression “period” shall include the period held prior to the 21st December 1981.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in any one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purposes of this sub-section if a person who has held office in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this sub-section, if a person was elected or nominated to one authority and such person became a member of the other authority by virtue of the membership in the first mentioned authority the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 17 (2), clauses (a) to (d), (g) and (h); and

(ii) *ex-officio* members referred to in clause (1) of Statute 9 of Schedule II.]

The Academic Council.

18. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act and the statutes, have the control and general regulation of teaching and examination in the University and be responsible for the maintenance of the standards thereon.

(2) The constitution of the Academic Council, the term of office of its members, its powers and functions and rules of procedure at its meetings shall be prescribed by the statutes.

19. (1) The University shall include Faculties of Faculties and Engineering, Technology and Science and such other Boards of Faculties as may be prescribed by the statutes. Studies.

(2) Each Faculty shall have a Dean who shall be appointed in such manner as may be prescribed.

(3) Each Faculty shall comprise of such departments of teaching with such assignment of subjects of study as may be prescribed.

(4) There shall be a Board of Studies for each Faculty, the constitution and functions of which shall be such as may be prescribed.

(5) The constitution and functions of the Faculties shall in all other respects be such as may be prescribed.

20. All the authorities of the University shall have Constitution power to constitute or reconstitute committees and to of committees delegate to them such of their powers as they deem fit ; and delegation such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other of powers. persons, if any, as authority in each case, may deem fit.

## CHAPTER V.

### FUNDS AND ACCOUNTS.

21. The University shall have a General Fund to which General fund. shall be credited—

(a) its income from fees, grants, donations and gifts, if any ;

(b) any contribution or grant made by the Central Government, any State Government, the University Grants Commission or like authority, any local authority or any corporation owned or controlled by the Government ; and

(c) endowments and other receipts.

*Explanation.*—In this section, the expression “University Grants Commission” means the Commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956).

**Other funds.** 22. The University may have such other funds as may be prescribed by the statutes.

**Management of funds.** 23. The funds and all moneys of the University shall be managed in such manner as may be prescribed.

**Grants.** 24. The Government shall, every year, make non-lapsable lump sum grants to the University as follows :—

(a) a grant not less than the net expenditure incurred in the financial year immediately preceding the appointed day in respect of the activities of the institutions of engineering, technology and allied sciences which are transferred to the University ;

(b) a grant not less than the estimated expenditure on pay and allowances of the staff, contingencies, supplies and services of the University ;

(c) a grant to meet such additional items of expenditure, recurring and non-recurring, as the Government may deem necessary for the proper functioning and development of the University.

**Finance Committee.** 25. The Syndicate shall constitute a Finance Committee consisting of the Vice-Chancellor and other members as may be prescribed by the statutes.

**Annual accounts.** 26. (1) The annual accounts shall be submitted to such examination and audit, as the Government may direct and a copy of the annual accounts and audit report shall be submitted to the Government.

(2) The University shall settle objections raised in the audit and carry out such instructions as may be issued by the Government on the audit report.

(3) The Government shall cause the annual accounts and the audit report to be laid before both Houses of Legislature together with their comments.

## CHAPTER VI.

### CONDITIONS OF SERVICE.

**Pension, gratuity, etc.** 27. (1) The University shall institute for the benefit of its officers, teachers and other persons employed in the University such pension, gratuity, insurance and provident

fund as it may deem fit, in such manner and subject to such conditions, as may be prescribed.

(2) Where the University has so instituted a provident fund under sub-section (1) the Government may declare that the provisions of the Provident Funds Act, 1925 (Central Act XIX of 1925) shall apply to such fund as if the University were a local authority and the fund a Government Provident Fund.

(3) The University may, in consultation with the Finance Committee, invest the provident fund amount in such manner, as it may determine.

28. Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other persons employed in the University shall be such as may be prescribed. **Conditions of service.**

*Explanation.*—For the purposes of this section the word “officer” shall not include the Chancellor and the Pro-Chancellor.

## CHAPTER VII.

### STATUTES, ORDINANCES AND REGULATIONS.

29. Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely :—

- (i) the holding of convocation to confer degrees ;
- (ii) the conferment of honorary degrees and academic distinctions ;
- (iii) the constitution, powers and functions of the authorities of the University ;
- (iv) the manner of filling vacancies among members of the authorities ;
- (v) the allowances to be paid to the members of the authorities and committees thereof ;

(vi) the procedure at meetings of the authorities including the quorum for the transaction of business at such meetings ;

(vii) the authentication of the orders or decisions of the authorities ;

(viii) the formation of departments of teaching at the University and its constituent colleges ;

(ix) the term of office and method of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor ;

(x) the qualifications of the teachers and other persons employed in the University ;

(xi) the classification, the method of appointment and determination of the terms and conditions of service of teachers and other persons employed in the University ;

(xii) the institution of pension, gratuity, insurance or provident fund for the benefit of the officers, teachers and other persons employed in the University ;

(xiii) the institution of fellowships, scholarships, studentships, bursaries, medals and prizes and the conditions of award thereof ;

(xiv) the establishment and maintenance of halls and hostels ;

(xv) the conditions for residence of students of the University in the halls and hostels and the levy of fees and other charges for such residence ;

(xvi) the conditions of registration of graduates and the maintenance of register thereof ;

(xvii) any other matter which is required to be or may be prescribed by the statutes.

Statutes how  
made.

30. (1) The first statutes shall be those as set out in Schedule II.

(2) The Syndicate may, from time to time, make statutes and amend or repeal the statutes in the manner hereinafter provided in this section.

(3) The Academic Council may propose to the Syndicate the draft of any statute to be passed by the Syndicate and such draft shall be considered by the Syndicate at its next meeting :

Provided that the Academic Council shall not propose any amendment to any statute affecting the status, powers or constitution of any authority of the University, until such authority has been given an opportunity of expressing its opinion upon the proposal and any opinion so expressed shall be considered by the Syndicate.

(4) The Syndicate may consider the draft proposed by the Academic Council under sub-section (3) and may either pass the draft statute or reject or return it with or without amendments to the Academic Council for reconsideration.

(5) (a) Any member of the Syndicate may propose to the Syndicate the draft of a statute and the Syndicate may either accept or reject the draft, if it relates to a matter not falling within the purview of the Academic Council.

(b) In case such draft relates to a matter within the purview of the Academic Council, the Syndicate shall refer it for consideration to the Academic Council, which may, after following the procedure laid down in the proviso to sub-section (3), either report to the Syndicate that it does not approve the draft or submit the draft to the Syndicate in such form as the Academic Council may approve and the Syndicate may either pass with or without amendment or reject the draft.

(6) A statute passed by the Syndicate shall be submitted to the Chancellor who may assent thereto or withhold his assent. A statute passed by the Syndicate shall have no validity until it has been assented to by the Chancellor.

**31.** (1) Subject to the provisions of this Act and statutes, Ordinances, the ordinances of the University may provide for all or any of the following matters, namely :—

(i) the admission of the students to the University and its constituent colleges ;

(ii) the courses of study leading to all degrees, diplomas and other academic distinctions of the University ;



(iii) the conditions under which the students shall be admitted to the courses of study leading to degrees, diplomas and other academic distinctions of the University ;

(iv) the conduct of examinations of the University and the conditions on which students shall be admitted to such examinations ;

(v) the manner in which exemptions relating to the admission of students to examinations may be given ;

(vi) the conditions and mode of appointment and duties of examining bodies and examiners ;

(vii) the maintenance of discipline among the students of the University ;

(viii) the fees to be charged for courses of study, research, experiment and practical training and for admission to the examinations for degrees, diplomas and other academic distinctions of the University ; and

(ix) any other matter which by this Act or the statutes is to be made or may be provided for by an ordinance.

(2) Save as otherwise provided in this section, ordinances shall be made by the Academic Council.

(3) All ordinances made by the Academic Council shall take effect from such date as may be fixed by the Academic Council, but every ordinance so made shall be submitted as soon as may be after it is made to the Syndicate and shall be considered by the Syndicate at its next meeting.

(4) The Syndicate shall have power, by a resolution passed by a majority of not less than two-thirds of the members present at such meeting, to modify or cancel any such ordinance and such ordinance shall from the date of such resolution have effect in such modified form or be of no effect, as the case may be.

**Regulations.** 32. (1) The Syndicate and the Academic Council may make regulations consistent with the provisions of this Act, the statutes and the ordinances, for all or any of the other matters which by this Act and the statutes and ordinances are to be provided for by regulations and also for any other matter solely concerning such authorities.

(2) Each of the authorities referred to in sub-section (1) shall make regulations providing for the giving of notice to the members thereof of the date of meeting and of the business to be considered at meetings and for the keeping of the proceedings of the meetings .

(3) The Syndicate may direct the amendment in such manner as it may specify, of any regulation made under this section or the annulment of any regulation made thereunder by itself or by the Academic Council.

## CHAPTER VIII.

### TRANSFER OF COLLEGES, EMPLOYEES AND FUNDS.

33. (1) Notwithstanding anything contained in the Madras University Act, 1923 (Tamil Nadu Act VII of 1923) relating to the establishment of the University of Madras or the statutes, ordinances, regulations and orders made thereunder, on and from the appointed day, the College of Engineering, Guindy, Madras and the institutions specified in Schedule I shall be disaffiliated from the University of Madras to which they were affiliated on the date immediately preceding such day. The institutions specified in Schedule I shall form constituent colleges of the University and the provisions of this Act shall apply accordingly.

Transfer of  
certain colleges  
and institutions  
to the  
University.

(2) On and from the appointed day, the control and management of the College of Engineering, Guindy, Madras and the institutions specified in Schedule I, all properties, assets and liabilities of the Government, the University of Madras and the Governing Council of Madras Institute of Technology in relation thereto shall stand transferred to and vest in the University.

(3) The Government may, at any time after the appointed day, transfer to the University any of their lands for its use on such terms and conditions as they deem proper.

(4) The Government may, at any time after the appointed day, transfer to the University the control and management of any of their colleges and institutions situated within the jurisdiction of the University on such terms and conditions as they deem proper.

(5) Notwithstanding anything contained in any other law relating to the establishment of a University in the State or the statutes, ordinances, regulations and orders made thereunder, on and from the date to be notified by the Government, the colleges or institutions referred to in sub-section (4) shall be disaffiliated from the University to which they were affiliated on the date, immediately preceding the notified date and shall be transferred to, and maintained by, the University as its constituent colleges or institutions and the provisions of this Act shall apply accordingly.

Special provisions for students.

34. (1) Notwithstanding anything contained in this Act, the statutes, ordinances or regulations, every student of the College of Engineering, Guindy, Madras and of every institution specified in Schedule I who immediately before the appointed day was studying in that College of Engineering, Guindy, Madras or institution or was eligible for any examination held or conducted by the University of Madras or the Madras Institute of Technology as the case may be, shall be permitted to complete his course of study or be admitted to the examination of the University and the University shall make arrangements —

(a) for the instruction, teaching, training and holding examination for such students for such period and in such manner as may be determined by the first Vice-Chancellor in accordance with the course of study in the University of Madras or the Madras Institute of Technology, as the case may be ; and

(b) for the conferment of the corresponding degree, diploma or other academic distinctions of the University upon the qualified student on the result of such examination.

4[(2) Notwithstanding anything contained in sub-section (1) or any other provisions of this Act, every person who, immediately before the appointed day, was a student of—

(i) the College of Engineering, Guindy, Madras or of any of the institutions specified in item (I) of Schedule I ; or

(ii) the M.E. or M.Sc., (Applied Mathematics) Courses of the Madras Institute of Technology,

shall be admitted to the examinations held or conducted by the University of Madras and the corresponding degree, diploma or other academic distinctions of the University of Madras shall be conferred upon the qualified students on the result of such examination, by the University of Madras.]

35. The compensation payable by the University Compensation to the University of Madras in respect of the properties, payable. assets and rights belonging to the University of Madras and vested in the University under sub-section (2) of section 33 shall be such, as may be agreed upon between the University and the University of Madras:

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1 This sub-section was substituted for the following sub-section by section 2 of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980), which was deemed to have come into force on the 1st November 1979 :—

“(2) Notwithstanding anything contained in sub-section (1) every student of the College of Engineering, Guindy, Madras and of every institution specified in item (I) of Schedule I shall be admitted to the examinations held or conducted by the University of Madras and every student of the Madras Institute of Technology (hereinafter in this sub-section referred to as the said Institute) shall be admitted to the Examinations conducted by the said institute, and the corresponding degree, diploma or other academic distinctions of the University of Madras or of the said Institute, as the case may be, shall be conferred upon the qualified students, on the result of such examination, by the University of Madras or by the said Institute until such period the University makes arrangements for holding examinations for, and conferment of degree, diploma or other academic distinctions upon such students, which shall not, however, be later than the 30th June 1979.”

Provided that where no such agreement is reached within the period of three years from the appointed day, the Government may, after giving an opportunity to the University of Madras and the University for making their representations in that behalf, determine the compensation payable to the University of Madras and the compensation so determined shall be final and binding on the University of Madras and the University.

Transfer  
service  
of certain  
employees.

of 1[36. (1) Every person who, immediately before the appointed day, is serving in,—

(a) the Madras Institute of Technology, Chromepet, Madras ; and

<sup>1</sup> This section was substituted for the following section by section 3 of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979), which was deemed to have come into force on the 4th September 1978 :—

"36. *Transfer of service of certain employees.*—(1) (a) As soon as may be, after the appointed day, the Government may, after consulting the first Vice-Chancellor, direct by general or special order that such of the employees of the Government and the University of Madras and the Madras Institute of Technology as are specified in such order shall stand allotted to serve in connection with the affairs of the University with effect from such date, as may be specified in such order :

Provided that no such order shall be issued in respect of any such employee except without his consent for such allotment.

(b) On and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the University and shall cease to be employees of the Government or the University of Madras, or the Madras Institute of Technology, as the case may be.

(2) Every person referred to in sub-section (1) shall hold office under the University upon such tenure, remuneration, terms and conditions and rights and privileges as to pension or gratuity, if any, and other matters which shall not be less favourable than those to which he would have been entitled to on the date specified in the order under clause (a) of sub-section (1), as if this Act had not been passed."

(b) the Departments of the University of Madras specified in item I of Schedule I

shall, as from the said date, become an employee of the <sup>1</sup>[Anna University] and shall cease to be an employee of the Madras Institute of Technology or the University of Madras, as the case may be.

(2) (a) As soon as may be, after the appointed day, the Government may, after consulting the Vice-Chancellor, direct by general or special order that,—

(i) such of the employees of the Government who immediately before the appointed day were serving in the College of Engineering, Guindy, Madras ; and

(ii) such of the employees of the Government in the department of Technical Education, who immediately before the appointed day, were liable on orders of transfer issued by the competent authority under the rules then existing for such transfers to serve in the College of Engineering, Guindy, Madras, as are specified in such order shall stand allotted to serve in connection with the affairs of the <sup>1</sup>[Anna University] with effect from such date as may be specified in such order :

Provided that no such order shall be issued in respect of any such employee without his consent for such allotment.

(b) An order may be issued under clause (a) of this sub-section so as to have retrospective effect on and from a date not earlier than the 4th September 1978.

(c) With effect from the date specified in the order under clause (a) of this sub-section, the persons specified in such order shall become employees of the <sup>1</sup>[Anna University] and shall cease to be employees of the Government.

(3) Every person referred to in sub-section (1) or sub-section (2), shall hold office under the <sup>1</sup>[Anna University] by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges, as to pension or gratuity, if any, and other matters as he would have held the same on the appointed day or the date specified in the order under sub-section (2), as the case may be, as if this Act had not been passed.

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<sup>1</sup> This expression was substituted for the expression "Perarignar Anna University of Technology" by section 4 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982).

(4) (a) Where the <sup>1</sup>[Anna University] is satisfied that, for the purpose of securing uniformity in the terms and conditions of service applicable to officers, teachers and other persons employed in the said University, it is necessary so to do or that, in the interest of the said University, a revision of the terms and conditions of service applicable to officers, teachers or other persons employed in the said University is called for, the <sup>1</sup>[Anna University] may, notwithstanding anything contained in sub-section (3), or in any other law for the time being in force, or in any agreement or contract for the time being in force alter the terms and conditions of service to such extent and in such manner as it may think fit :

Provided that the remuneration and other terms and conditions of service of any such officer, teacher or other person employed in the <sup>1</sup>[Anna University] shall not be varied by the said University to his disadvantage <sup>2</sup>[ \* \* \* ].

(b) If any alteration of the terms and conditions of service made under clause (a) of this sub-section is not acceptable to any officer, teacher or other person employed in the <sup>1</sup>[Anna University] the said University may, unless otherwise the contract of service of such officer, teacher or other person employed in the University provides for a shorter notice of termination, terminate his employment by giving him compensation equivalent to three months' remuneration.

(c) The compensation payable to any officer, teacher or person employed in the <sup>1</sup>[Anna University], under clause (b) of this sub-section shall be in addition to, and shall not affect any pension, gratuity, provident fund or insurance or any other benefit to which the officer, teacher or other person employed in the said University is entitled under his contract of service.]

<sup>1</sup> This expression was substituted for the expression "Perarignar Anna University of Technology" by section 4 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982).

<sup>2</sup> The words "except with the previous approval of the Chancellor" were omitted by section 3 of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980).

37. The sums at the credit of the provident fund accounts of <sup>1</sup>[the employees referred to in sub-sections (1) and (2) of section 36 as on the dates of their becoming employees of the University] shall be transferred to the University and the liability in respect of the said provident fund, pension, gratuity and family benefit accounts of such employees shall be the liability of the University.

Transfer of accumulations in provident fund, etc.

38. (1) The University of Madras shall, out of its funds as on the appointed day, pay to the University such amount as the Government may, in consultation with the University of Madras, specify.

Payment of certain moneys by the University of Madras.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 37,

### CHAPTER IX.

#### TRANSITORY PROVISIONS.

39. Notwithstanding anything contained in sub-section (1) of section 11, within six months from the appointed day the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them, for a period not exceeding in the aggregate five years and on such other conditions as may be specified by the Government in this behalf.

Appointment of the first Vice-Chancellor.

40. Notwithstanding anything contained in sub-section (1) of section 14 within three months from the appointed day, the first Registrar shall be appointed by the Government for a period not exceeding two years. The pay and allowances and other conditions of service of the first Registrar shall be such as may be fixed by the Government in this behalf.

Appointment of the first Registrar.

<sup>1</sup> This expression was substituted for the expression "the employees referred to in sub-section (1) of section 36 as on the date to be specified in the order under clause (a) of the said sub-section (1)" by section 4 of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980), which was deemed to have come into force on the 4th September 1978.



## CHAPTER X.

## MISCELLANEOUS.

Annual report.

41. (1) The annual report of the University shall be prepared under the direction of the Vice-Chancellor and submitted to the Syndicate at least one month before the annual meeting at which it is to be considered.

(2) The Syndicate shall, after considering the annual report, forward a copy thereof to the Government.

Validation of acts and proceedings.

42. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of a vacancy or of any defect or irregularity in the appointment of a member of any authority or of other body of the University or of any defect or irregularity in any such act or proceeding not affecting the merits of the case or on the ground that the Syndicate did not meet once in every three months.

Power to amend Schedule I.

43. (1) The Government may, by notification, alter, amend or add to Schedule I and upon the issue of such notification, Schedule I shall be deemed to be amended accordingly.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act shall, as soon as possible, after it is issued, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed, or the next session, both Houses agree in making any modification in any such notification or both Houses agree that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

Tamil Nadu Act VII of 1923 not to apply.

44. (1) On and from the appointed day, the provisions of the Madras University Act, 1923 (Tamil Nadu Act VII of 1923) (hereinafter in this section referred to as the said Act), shall cease to apply to and in respect of the College of Engineering, Guindy, Madras and the institutions specified in Schedule I.

(2) Such cessor shall not affect—

- (a) the previous operation of the said Act ; or
- (b) any penalty, forfeiture or punishment, incurred in respect of any offence committed against the said Act ; or
- (c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the said Act and in force on the appointed day, shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force until they are repealed by statutes, ordinances and regulations made under this Act.

<sup>1</sup>[45. If any difficulty arises as to the first constitution or reconstitution of any authority of the University after the appointed day, or otherwise in giving effect to the provisions of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act as may appear to them to be necessary or expedient for removing the difficulty : <sup>Power to remove difficulties.</sup>

Provided that no such notification shall be issued after the expiry of three years from the date of establishment of the University under section 3.]

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<sup>1</sup> This section was inserted by section 4 of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979).

## SCHEDULE I.

[See sections 2 (b) and 3 (3)]

I. The following Departments of the University of Madras, located in the Alagappa Chettiar College of Technology, Guindy, Madras, namely :—

- (1) Chemical Technology ;
- (2) Leather Technology ;
- (3) Textile Technology ;
- (4) The School of Architecture and Town Planning.

II. The Madras Institute of Technology, Chromepet, Madras.

## SCHEDULE II.

[See section 30 (1).]

## THE STATUTES OF THE UNIVERSITY.

1. *Emoluments, Terms and Conditions of Service of the Vice-Chancellor.*—The emoluments and other terms and conditions of service of the Vice-Chancellor shall be as follows :—

(i) There shall be paid to the Vice-Chancellor, a salary of three thousand rupees per mensem and he shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office, and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence.

(ii) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Syndicate with the approval of the Chancellor from time to time :

Provided that, where an employee of—

- (a) the University or its constituent college ; or
- (b) any other University or college or institution maintained by, or affiliated to, that University,

is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the provident fund to which he is a subscriber, and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor.

(iii) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Syndicate.

(iv) The Vice-Chancellor shall be entitled to leave on full pay for one-eleventh of the period spent by him on active service.

(v) The Vice-Chancellor shall also be entitled, on medical grounds or otherwise, to leave without pay for a period not exceeding three months during the term of his office:

Provided that such leave may be converted into leave on full pay to the extent to which he is entitled to leave under sub-clause (iv).

**2. Deans of Faculties.**—(1) Every Dean shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for re-appointment :

Provided that a Dean on attaining the age of sixty years shall cease to hold office as such :

Provided further that if at any time there is no Professor in a Faculty, the Vice-Chancellor, shall exercise the powers of the Dean of the Faculty.

(2) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.

(4) The Dean shall have the right to be present and to speak at any meeting of the Boards of Studies or Committees of the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.

**3. The Registrar.**—(1) The Registrar shall be a whole-time salaried officer of the University.

(2) The emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed by the ordinances :

Provided that the Registrar shall retire on attaining the age of sixty years.

(3) When the office of the Registrar is vacant, or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, as may be specified in the orders of the Syndicate and to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or the withholding of increments :

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken in regard to him.

(b) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in sub-clause (a).

(c) In a case where the inquiry discloses that punishment beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendations :

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty.

(d) No appeal under sub-clause (b) or sub-clause (c) shall be preferred after the expiry of sixty days from the date on which the order appealed against was received by the appellant.

(5) The Registrar shall be *ex-officio* Secretary of the Syndicate, the Academic Council, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(6) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge ;

(b) to issue all notices convening meetings of the Syndicate, the Academic Council, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committees appointed by the authorities of the University ;

(c) to keep the minutes of all the meetings of the Syndicate, the Academic Council, the Faculties, the Board of Studies and of any Committees appointed by the authorities of the University ;

(d) to conduct the official correspondence of the Syndicate and the Academic Council ;

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of such meetings ; and

(f) to perform such other duties as may be specified in these statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

4. *The Finance Officer.*—(1) The Finance Officer shall be a whole-time salaried officer of the University.

(2) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances :

Provided that the Finance Officer shall retire on attaining the age of sixty years :

Provided further that the Finance Officer shall, notwithstanding his attaining the age of sixty years, continue in office until his successor is appointed and enters upon his office or until the expiry of a period of one year, whichever is earlier.

(3) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(4) The Finance Officer shall be *ex-officio* Secretary of the Finance Committee, but shall not be deemed to be a member of such Committee.

(5) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy ; and

(b) perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed by these Statutes or the ordinances :

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(6) Subject to the control of the Syndicate, the Finance Officer shall—

(a) hold and manage the property and investments of the University including trust and endowed property ;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted ;

(c) be responsible for the preparation of annual accounts and the budget of the University and for their presentation to Syndicate ;

(d) keep a constant watch on the cash and bank balances and of investments ;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed ;

(f) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date and that stock-checking is conducted, of equipment and other consumable materials in all offices, special centres, specialised laboratories, constituent colleges and institutions maintained by the University ;

(g) call for explanation for unauthorised expenditure and for other financial irregularities and suggest disciplinary action against persons at fault ; and

(h) call from any office, centre, laboratory, constituent college or institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties.

(7) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money.

5. *Heads of Departments.*—(1) Each Department shall have a Head who shall be a Professor and whose duties and functions and terms and conditions of appointment shall be prescribed by the ordinances :

Provided that if there is more than one Professor in any Department, the Head of the Department shall be appointed in the manner prescribed by the ordinances :

Provided further that in a Department where there is no Professor, an Assistant Professor or a Reader may be appointed as Head of the Department in the manner prescribed by the ordinances :

Provided also that if there is no Professor or Assistant Professor or Reader, in a Department, the Dean of the Faculty concerned shall act as the Head of that Department.

(2) It shall be open to a Professor or Assistant Professor or Reader to decline the offer of appointment as the Head of the Department.

(3) A person appointed as the Head of the Department shall hold office as such for a period of three years and shall be eligible for re-appointment.

(4) A Head of a Department may resign his office at any time during his tenure of office.

(5) A Head of a Department shall perform such functions as may be prescribed by the ordinances.

6. *The Librarian.*—(1) The Librarian shall be appointed by the Syndicate on the recommendation of the selection committee constituted for the purpose and he shall be a whole time officer of the University.

(2) The Librarian shall exercise such powers and perform such duties as may be assigned to him by the Syndicate.

7. *Powers and duties of Syndicate.*—The powers and duties of the Syndicate shall be,—

(a) to consider and review the financial requirements and approve the annual financial estimates of the University ;



(b) to provide for the administration of any funds placed at the disposal of the University for the purposes intended ;

(c) to arrange for the investment and withdrawal of funds of the University ;

(d) to borrow money subject to the approval of the Government for capital improvements and to make suitable arrangements for its repayment ;

(e) to acquire, hold and dispose of property on behalf of the University ;

(f) to determine the form, provide for the custody, and regulate the use, of the common seal of the University ;

(g) to appoint such committees, either standing or temporary, as it may consider necessary and specify the terms of reference thereof subject to the provisions of the Act and these statutes ;

(h) to determine and regulate all questions of policy relating to the University in accordance with the provisions of the Act and these statutes ;

(i) to make financial provision for the instruction, teaching, research, advancement and dissemination of knowledge in such branches of learning and courses of study as may be determined by the Academic Council ;

(j) to provide for the establishment and maintenance of colleges, hostels, laboratories and other facilities necessary for carrying out the purposes of the Act ;

(k) to provide for the institution and conferment of degrees, diplomas and other academic distinctions ;

(l) to provide for the institution, maintenance and award of scholarships, fellowships, studentships, medals, prizes and the like ;

(m) to accept trust, bequest, donation and transfer of any movable or immovable property on behalf of the University ;

(n) to enter into any contract on behalf of the University ;

(o) to make statutes and to amend or repeal the same ; and

(p) to exercise such other powers and perform such other duties not inconsistent with the provisions of the Act or these statutes as may be necessary for carrying out the purposes of the Act.

8. *Meetings of the Syndicate.*—(1) The Syndicate shall meet at such times and places and shall, subject to the provisions of clauses (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings as may be prescribed :

Provided that the Syndicate shall meet atleast once in every three months.

(2) The Vice-Chancellor or in his absence any member chosen by the members present, shall preside at a meeting of the Syndicate.

(3) All questions at any meeting of the Syndicate shall be decided by a majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.

(4) (a) The Syndicate may, for purpose of consultation, invite any person having special knowledge or practical experience in any subject under consideration to attend any meeting. Such person may speak in, and otherwise take part in, the proceedings of such meetings but shall not be entitled to vote.

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to a member of the Syndicate.

9. *Constitution of the Academic Council.*—(1) The Academic Council shall consist of the following members, namely:—

*Ex-officio Members.*

(a) The Vice-Chancellor ;

(b) The Deans ;

(c) The Directors ;

(d) <sup>1</sup>[fifteen Professors] of the University nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(e) <sup>2</sup>[seven Teachers] other than Professors, Deans and Directors nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

<sup>1</sup> These words were substituted for the words "ten Professors" by section 5 of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980).

<sup>2</sup> These words were substituted for the words "five Teachers", *Ibid.*

(f) the Librarian of the University;

<sup>1</sup>[(g) Three educationalists having proficiency in matters relating to education, research and educational administration, general and technical, nominated by the Chancellor ;

<sup>2</sup>[(h) one officer dealing with the subject of Higher Secondary Education in the Education Department to be nominated by the Government ;]

*Other Members.*

(i) Six Chief Engineers or General Managers to be nominated by the Chancellor on the recommendations of the Vice-Chancellor from among the Chief Engineers or General Managers of the Departments of the State Government, Railways, Military Engineering Services, Defence, Post and Telegraphs and other autonomous organisations in the State ;

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<sup>1</sup> These items were substituted for the following items by section 5 (i) of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979) :—

“(g) two educationalists having proficiency in matter relating to education, research and educational administration nominated by the Chancellor ;

*Other Members.*

(h) four Chief Engineers to be nominated by the Chancellor, on the recommendations of the Vice-Chancellor, from among the Chief Engineers of the Departments of the Government and autonomous organisations in the State ;

(i) three persons from Private Industries and research organisations having proficiency in matters relating to industry and research, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(j) two persons from public sector industries of Central and State Governments in the State having proficiency in matters relating to industry and research, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(k) members of the Syndicate not included in any of the above items (a) to (j).”

<sup>2</sup> This item was substituted for the following item by section 5 (iii) of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980) :—

“(h) The Chairman of the Board of Secondary Education of the State ;”.

(j) Five persons from Private Industries and research organisations having proficiency in matters relating to industry and research, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(k) Four persons from public sector industries of the Central and State Governments, in the State having proficiency in matters relating to industry and research, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(l) Two persons from Professional Engineering Societies or Institutions or Bodies or Associations to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(m) Two persons from Small Scale Industries in the State, having proficiency in matters relating to setting up of such Industries with particular reference to the programme of rural development in the State to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(n) Two persons from among the Office Bearers of the Alumni Associations of the College of Engineering, Guindy, Madras and the Institutions mentioned in Schedule I, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(o) One person heading any of the District Industries Centres set up by the Department of Industries and Commerce of the State, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(p) One person each from the Khadi and Village Industries Commission of the Central Government and the Tamil Nadu Khadi and Village Industries Board, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(q) One person from the Directorate of Medical Education of the State, having proficiency in matters relating to bio-medical engineering, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(r) One person from among the teachers of each of the Institution or University Departments given below to be nominated by the Chancellor on the recommendations of the Vice-Chancellor :—

(i) The Indian Institute of Science, Bangalore ;

(ii) The Indian Institute of Technology, Madras ;

(iii) The Department of Engineering and Technology of the Annamalai University, Annamalainagar ;

(iv) The Agricultural Engineering Department of the Tamil Nadu Agricultural University, Coimbatore ;

(v) The Gandhigram Rural Institute, Gandhigram, Madurai District, Tamil Nadu ;

(vi) The Indian Institute of Management, Bangalore ;

(s) Two persons, one from among the teachers of all Engineering Colleges affiliated to the University of Madras and the other from among the teachers of all Engineering Colleges affiliated to the Madurai-Kamaraj University, to be nominated by the Chancellor on the recommendations of the Vice-Chancellor ; and

<sup>1</sup>[(ss) all Heads of Departments and Heads of Centres of the University ;]

(t) Members of the Syndicate not included in any of the above <sup>2</sup>[items (a) to (s) and item (ss) ].]

(2) The Vice-Chancellor shall be the *ex-officio* Chairman of, and the Registrar shall be the *ex-officio* Secretary to, the Academic Council.

(3) The term of office of the members other than *ex-officio* members shall be three years <sup>3</sup>[and such members shall be eligible for nomination for not more than another term of three years :

Provided that where a member is nominated to the Academic Council to a casual vacancy, the period of office held by any such member shall be construed as a full term of three years for the purpose of this clause.

<sup>1</sup> This item was inserted by section 5 (iv) of the Perarignar Anna University of Technology (Second Amendment) Act, 1979 (Tamil Nadu Act 11 of 1980).

<sup>2</sup> This expression was substituted for the expression " items (a) to (s) " by section 5 (v), *ibid.*

<sup>3</sup> This portion was added by section 11 of the Madras University, Annamalai University and Perarignar Anna University of Technology (Amendment) Act, 1982 (Tamil Nadu Act 11 of 1982), which was deemed to have come into force on the 21st December 1981.

*Explanation.*—For the purposes of this clause, the expression ‘term’ shall include the term held prior to the 21st December 1981.]

(4) The Chancellor may, after giving a reasonable opportunity of being heard, remove any member of the Academic Council other than an *ex-officio* member from office, if such member is, in the opinion of the Chancellor, incapable of acting as a member or has abused his position as a member, so as to render his continuance as such member detrimental to the interests of the University.

10. *Powers and duties of the Academic Council.*—The powers and duties of the Academic Council shall be,—

(a) to exercise general control on teaching and other educational programmes and maintain and promote the standards thereof ;

(b) to make regulations and amend or repeal the same ;

(c) to make regulations—

(i) regarding the admission of students to the University and the number of students to be admitted ;

(ii) regarding the courses of study leading to degrees, diplomas and other academic distinctions ;

(iii) regarding the conduct of examinations and maintenance and promotion of standards of education ;

(iv) prescribing equivalence of examinations, degrees, diplomas and certificates of other Universities, Colleges, Institutions and Boards ;

(v) regarding industrial training where such training forms part of the requirements for the degree, diploma or other academic distinctions ; and

(vi) for the assessment, evaluation and grading of students performance ;

(d) to advise the Syndicate on all academic matters including the control and management of libraries ;

(e) to make recommendations to the Syndicate for the institution of Professorship, Readership, Assistant Professorship and other teaching posts including posts in research and in regard to the duties and emoluments thereof ;

(f) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching and research ;

(g) to make recommendations to the Syndicate regarding post-graduate teaching and research ;

(h) to make recommendations to the Syndicate regarding the qualifications to be prescribed for teaching in the University ;

(i) to make recommendations to the Syndicate for the conferment of honorary degrees or other distinctions ;

(j) to review and act upon the proposals of Boards of Studies in formulating rules, regulations, syllabi and methods, of evaluation, introduction of new courses and modification of existing courses ;

(k) to make recommendations to the Syndicate regarding institution of fellowships and scholarships ;

(l) to recommend to the Syndicate measures for promoting collaboration between industries and Governmental employers on the one hand and the University on the other ;

(m) to delegate to the Vice-Chancellor or to any of the committees of the Academic Council any of its powers ;

(n) to assess and make recommendations laying down standards of accommodation, equipment, apparatus, library, maintenance and other physical facilities required for each faculty ; and

(o) to exercise such other powers and perform such other duties as may be prescribed.

11. *The Finance Committee.*—(1) The Finance Committee shall consist of the following members, namely :—

(a) the Vice-Chancellor ;

(b) two officers of the Government one from the Finance department and the other from the department dealing with the subject Technical Education nominated by the Chancellor ;

(c) two members nominated by the Syndicate from among its members.

(2) The Vice-Chancellor shall be the *ex-officio* Chairman and the Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(3) All the members of the Finance Committee, other than *ex-officio* members shall hold office for a period of three years.

(4) The Finance Committee shall meet at least twice every year to examine the accounts and to scrutinise proposals for expenditure.

(5) The annual accounts and the financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Syndicate for approval.

(6) The Finance Committee shall recommend limits for the total recurring expenditure and the total non-recurring expenditure for the year based on the income and resources of the University which, in the case of productive works, may include the proceeds of loans.

(7) The Finance Committee shall—

(a) review the financial position of the University from time to time ;

(b) make recommendation to the Syndicate on every proposal involving investment or expenditure for which no provision has been made in the annual financial estimates or which involves expenditure in excess of the amount provided for in the annual financial estimates ;

(c) prescribe the methods and procedure and forms for maintaining the accounts of the University, constituent colleges and institutions ;

(d) make recommendation to the Syndicate on all matters relating to the finances of the University ; and

(e) perform such other functions as may be prescribed.

12. *Filling of casual vacancies.*—All casual vacancies among the members (other than *ex-officio* members) of—

(i) the Syndicate, and

(ii) any other authority or other body of the University, shall as soon as conveniently may be, be filled—

(a) in a case falling under clause (i) by the Vice-Chancellor ;  
and

(b) in a case falling under clause (ii), by the person or body who or which nominated the member whose place has become vacant and the person nominated under this statute to a casual vacancy shall be a member of the Syndicate or other authority or other body of the University for the remainder of the term for which the member in whose place he is nominated would have held office ;



Provided that no casual vacancy shall be filled, if such vacancy occurs within six months before the date of the expiry of the term of the member of any authority or other body of the University.

13. *Selection Committees.*—(1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Professor, Assistant Professor, Reader, Lecturer, Librarian and Directors of constituent colleges and institutions maintained by the University.

(2) The Selection Committee for appointment to the posts specified in column (1) of the Table below shall consist of the Vice-Chancellor, a nominee of the Government and the persons specified in the corresponding entry in column (2) of the said Table and in the case of appointment of a Professor, Assistant Professor, Reader or Lecturer in a department where there is no Head of the Department, shall also consist of a person nominated by the Academic Council from amongst its members :—

THE TABLE.

(1)	(2)
Professor, Assistant Professor or Reader	.. (i) The Head of the Department concerned, if he is a Professor. 1[(ii) One Director or a Dean or a Professor to be nominated by the Vice-Chancellor.] (iii) Three persons not in the service of the University, nominated by the Syndicate, out of a panel of names recommended by the Academic Council for their special knowledge of or interest in the subject with which the Professor, Assistant Professor or Reader will be concerned.
Lecturer	.. .. . . . . . (i) The Head of the Department concerned. (ii) One Professor to be nominated by the Vice-Chancellor.

<sup>1</sup> This entry was substituted for the following entry by section 5 (2) of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979):—

“(ii) One Professor to be nominated by the Vice-Chancellor.”

## THE TABLE—cont.

(1)	(2)
Lecturer—cont. . . . .	(iii) Two persons not in the service of the University, nominated by the Syndicate out of a panel of names recommended by the Academic Council for their special knowledge of or interest in the subject with which the Lecturer will be concerned.
Librarian . . . . .	(i) Two persons not in the service of the University, who have special knowledge of the subject of Library Science or Library Administration to be nominated by the Syndicate.  (ii) One person, not in the service, of the University, nominated by the Syndicate.
Director of Constituent Colleges . . . . .	Three persons not in the service of the University of whom two shall be nominated by Syndicate and one by the Academic Council for their special knowledge of or interest in the subject in which instruction is being provided by the constituent college or institutions.

*Explanation I.*—Where the appointment is being made for an interdisciplinary project, the Head of the Project shall be deemed to be Head of the Department concerned.

*Explanation II.*—The Professor to be nominated shall be the Professor concerned with the speciality for which the selection is being made and that the Vice-Chancellor shall consult the Head of the Department and the Dean of Faculty before nominating the Professor.

*Explanation III.*—At least three out of four or two out of three members, as the case may be, concerned with the speciality referred to under column (2) shall be present at the Selection Committee meeting.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below :—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions :

Provided that if the Vice-Chancellor is satisfied that in the interests of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local selection committee referred to in sub-clause (ii) for a period not exceeding six months.

(ii) If the temporary vacancy is for a period less than a year, an appointment to such vacancy shall be made on the recommendation of a local selection committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor :

Provided that if the same person holds the offices of the Dean and the Head of the Department, the selection committee may consist two nominees of the Vice-Chancellor :

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment.

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular selection committee for appointment under these statutes, be continued in service on such temporary employment, unless he is subsequently selected by a local selection committee or a regular selection committee, for a temporary or permanent appointment, as the case may be.

**14. Special mode of appointment.**—(1) Notwithstanding anything contained in Statute 13, the Syndicate may invite a person of high academic distinction and professional attainments to accept a post of Professor in the University on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post.

(2) Syndicate may appoint a teacher or any other academic staff working in any other University or Organisation for undertaking a joint project in accordance with the manner laid down in the ordinances.

15. *Appointment for a fixed tenure.*—The Syndicate may appoint a person selected in accordance with the procedure laid down in <sup>1</sup>[Statute 13] for a fixed tenure on such terms and conditions as it deems fit.

16. *Appointment of the First University Staff.*—Notwithstanding anything contained in the Act and these statutes, the first Vice-Chancellor shall have power to appoint such officers, teachers and other persons as may be necessary.

17. *Powers and duties of the first Vice-Chancellor.*—(1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the authorities of the University specified in section 16 of the Act within one year after the appointed day or such longer period not exceeding two years as the Government may, by notification, specify.

(2) The first Vice-Chancellor shall make such rules, as may be necessary, for the functioning of the University.

(3) The authorities constituted under clause (1) shall commence to perform their functions on such date or dates, as the Government may, by notification, specify.

(4) It shall be the duty of the first Vice-Chancellor to make, with the approval of the Chancellor, such statutes and regulations, as may be necessary and submit them to the respective authorities competent to deal with them for their disposal. Such statutes and regulations, when framed, shall be published in the *Tamil Nadu Government Gazette*.

(5) Notwithstanding anything contained in this Act and these statutes and until such time an authority is duly constituted, the first Vice-Chancellor may, appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such Authority under the Act and these statutes.

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<sup>1</sup> This word and figures were substituted for the word and figures "Statute 18" by section 5 (3) of the Perarignar Anna University of Technology (Amendment) Act, 1979 (Tamil Nadu Act 44 of 1979).

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**TAMIL NADU ACT NO. 11 OF 1982.\***

**THE MADRAS UNIVERSITY, ANNAMALAI  
UNIVERSITY AND \*\*ANNA UNIVERSITY  
(AMENDMENT) ACT, 1982.**

[*Received the assent of the President on the 12th March 1982,  
first published in the Tamil Nadu Government Gazette  
Extraordinary on the 13th March 1982 (Masi 29, Thun-  
mathi, Thiruvalluvar Aandu-2013).*]

*An Act further to amend the Madras University Act, 1923,  
the Annamalai University Act, 1928 and the \*\*Anna  
University Act, 1978.*

BE it enacted by the Legislature of the State of Tamil Nadu  
in the Thirty-third Year of the Republic of India as  
follows :—

**PART I.**

*Preliminary.*

Short title and  
commencement.

1. (1) This Act may be called the Madras University,  
Annamalai University and \*\*Anna University (Amend-  
ment) Act, 1982.

(2) This Act, except Part II, shall be deemed to have  
come into force on the 21st December 1981 and Part II  
shall be deemed to have come into force on the 1st  
December 1981.

**PART II.**

*Amendments to the Madras University Act, 1923.*

Insertion of  
new section  
5-A in Tamil  
Nadu Act VII  
of 1923.

2. After section 5 of the Madras University Act, 1923  
(Tamil Nadu Act VII of 1923) (hereinafter referred to as  
the 1923 Act), the following section shall be inserted,  
namely :—

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\*For Statement of Objects and Reasons, see Tamil Nadu Govern-  
ment Gazette Extraordinary dated the 11th February 1982,  
Part IV, Section 1, page 47.

\*\*By virtue of section 5 of the Perarignar Anna University of  
Technology (Amendment and Special Provisions) Act, 1982  
(Tamil Nadu Act 26 of 1982) any reference to "Perarignar Anna  
University of Technology Act" has been construed as "Anna  
University Act".

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“5-A. *Disqualification for election or nomination in certain cases.*—(1) Notwithstanding anything contained in sections 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression ‘period’ shall include the period held prior to the 1st December 1981.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purposes of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of the sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 14 (a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),

(ii) *ex-officio* members referred to in section 18 (a), and

(iii) *ex-officio* members referred to in section 23 (a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

*Annamalai University and  
Anna University (Amendment)*

Amendment of  
section 14,  
Madras University  
Act VII of 1923.

3. In section 14 of the 1923 Act,—

(1) in clause (a), the heading 'Life Members' and items (1) and (2) thereunder shall be omitted;

(2) in clause (b),—

(a) for the expression "for a period of three years" the expression "for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years" shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

"Provided that where a member is elected or nominated to the Senate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause.";

(c) the following *Explanation* shall be added at the end, namely :—

"*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the 1st December 1981."

4. In clause (b) of section 18 of the 1923 Act,—

(a) for the expression "for a period of three years", the expression "for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years" shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

"Provided that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause.";

(c) the following *Explanation* shall be added at the end, namely :—

"*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the 1st December 1981."

Amendment of  
section 18,  
Madras University  
Act VII of 1923.

5. In clause (b) of section 23 of the 1923 Act,—

Amendment of section 23, Tamil Nadu Act VII of 1923.

(a) for the expression “for a period of three years”, the expression “for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years” shall be substituted ;

(b) for the first proviso, the following proviso shall be substituted, namely :—

“ Provided that where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held by any such member shall be construed as a full period of three years for the purpose of this clause :” ;

(c) the following *Explanation* shall be added at the end, namely :—

“ *Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the 1st December 1981. ”.

### PART III.

#### *Amendments to the Annamalai University Act, 1928.*

6. In section 15 of the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929) (hereinafter referred to as the 1929 Act), the heading “Class II—*Life Members*” and items (1) and (2) thereunder shall be omitted.

Amendment of section 15, Tamil Nadu Act I of 1929.

7. In sub-section (1) of section 33 of the 1929 Act, for the words “shall except in the case of *ex-officio* or life members hold office up to the date of the next reconstitution”, the following shall be substituted, namely :—

Amendment of section 33, Tamil Nadu Act I of 1929.

“ shall, except in the case of *ex-officio* member,—

(a) be eligible for selection or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years ; and



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(b) in the case of any other authority or body hold office upto the date of its next reconstitution

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate the period of office held by any such member shall be construed as a full period of three years for the purpose of this sub-section.

*Explanation.*—For the purpose of this sub-section, the expression “period” shall include the period held prior to the 21st December 1981.”.

Insertion of new section 33-A in Tamil Nadu Act I of 1929.

8. After section 33 of the 1929 Act, the following section shall be inserted, namely :—

“33-A. *Disqualification for election or nomination in certain cases.*—Notwithstanding anything contained in sections 15, 17, 21 or 33,—

(1) no person who had held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation.*—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one

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authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purposes of this clause, a person who has held office in any one of the said three authorities in a casual vacancy under section 33 (3) shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purposes of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account ;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15 Class—I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11),

(ii) *ex-officio* members referred to in section 17 Class—I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5) ; and

(iii) *ex-officio* members referred to in section 21 Class—I.

*Explanation.*—For the purpose of this section the expression ‘period’ shall include the period held prior to the 21st December 1981.”.

#### PART IV.

##### *Amendments to the Anna University Act,\* 1978.*

9-11. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Anna University Act,\* 1978 (Tamil Nadu Act 30 of 1978).

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\*By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982) any reference to “Perarignar Anna University of Technology Act” has been constructed as “Anna University Act”.

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sity (Amendment)*

PART V.

*Miscellaneous.*

Removal of  
doubts.

12. For the removal of doubts, it is hereby declared that notwithstanding anything contained in the 1923 Act, the 1929 Act or the 1978 Act as amended by this Act, every member of the Senate, Syndicate or Academic Council, as the case may be, elected or nominated,—

(i) in the case of the Madras University, before the 1st December 1981, shall continue to be such member for the period for which he would have continued as such member but for the amendments made to the 1923 Act by Part II of this Act, and ;

(ii) in the case of the Annamalai University and the Anna University\* before the 21st December 1981, shall continue to be such member for the period for which he would have continued as such member but for the amendments made to the 1929 Act by Part III or the 1978 Act by Part IV of this Act :

Provided that nothing contained in this section shall be construed as enabling any member referred to therein to continue as a member of any of the authorities in any of the said Universities of which he may happen to be a member by virtue of his membership of the Senate, Syndicate or Academic Council, as the case may be, after he ceases to be a member of the Senate, Syndicate or Academic Council, as the case may be.

Certain proce-  
dings to hold  
elections to be  
void.

13. (1) Every action taken and every proceeding commenced on or after the 1st December 1981 but before the 21st December 1981, to hold election to the Senate, Syndicate or Academic Council of the Madras University shall be deemed to be null and void and accordingly fresh action or proceeding shall hereafter be taken in accordance with the provisions of the 1923 Act as amended by this Act.

(2) For the removal of doubts, it is hereby declared that notwithstanding anything contained in the 1923 Act as amended by this Act, every member who ceases to be

\* By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 25 of 1982) any reference to "Perarignar Anna University of Technology" has been construed as "Anna University".

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**1982: T.N. Act 11] Madras University, Annamalai 789**  
*University and Anna University (Amendment)*

a member of the Senate, Syndicate or Academic Council by reason of the operation of sub-section (1) shall cease to be a member of—

(i) the Syndicate or the Academic Council, as the case may be, to which he was elected in his capacity as a member of the Senate; or

(ii) the Syndicate to which he was elected in his capacity as a member of the Academic Council and to which Council he was elected in his capacity as a member of the Senate, with effect on and from the date on which he ceases to be a member of the Senate or Academic Council by reason of sub-section (1).

**14. (1) The Madras University, Annamalai University Repeal and Anna University\* (Amendment) Ordinance, 1981** <sup>saving.</sup>  
(Tamil Nadu Ordinance 18 of 1981) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the 1923 Act, the 1929 Act or the 1978 Act as amended by the said Ordinance shall be deemed to have been done or taken under the 1923 Act, the 1929 Act or the 1978 Act, as the case may be, as amended by this Act.

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\*By virtue of section 5 of the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982) any reference to "Perarignar Anna University of Technology" has been construed as "Anna University".

TAMIL NADU ACT NO. 26 OF 1982.\*

**THE PERARIGNAR ANNA UNIVERSITY OF TECHNOLOGY (AMENDMENT AND SPECIAL PROVISIONS) ACT, 1982.**

[Received the assent of the Governor on the 29th April 1982, first published in the Tamil Nadu Government Gazette Extraordinary on the 4th May 1982 (Chithirai 21, Thunthubi, Thiruvalluvar Aandu—2013).]

*An Act further to amend the Perarignar Anna University of Technology Act, 1978.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-third Year of the Republic of India as follows :—

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it.

1. (1) This Act may be called the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982.

(2) It shall come into force at once.

2-4. [The amendments made by these sections have already been incorporated in the principal Act, namely, the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978).]

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5. References to "Perarignar Anna University of Technology" and "Perarignar Anna University of Technology Act" in any Act or in any rule, notification, proceeding, order, regulation, by-law or other instrument made or issued under such Act or "statutes", "ordinances" and "regulations" made or continued in force under the principal Act shall be construed as references to "Anna University" and "Anna University Act" respectively.

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dings.

6. Where immediately before the commencement of this Act any legal proceedings are pending to which the "Perarignar Anna University of Technology" is a party, the "Anna University" shall be deemed to be substituted for the "Perarignar Anna University of Technology" in those proceedings.

\*For Statement of Objects and Reasons, see *Tamil Nadu Government Gazette Extraordinary*, dated the 11th February 1982, Part IV—Section 1, page 94.

The following Act of the Tamil Nadu Legislature received the assent of the Governor on the 19th February 1986 and is hereby published for general information:—

## ACT No. 21 OF 1985.

*An Act further to amend the Anna University Act, 1978.*

BE it enacted by the Legislature of the State of Tamil Nadu in the Thirty-seventh Year of the Republic of India as follows:—

1. *Short title.*—This Act may be called the Anna University (Amendment) Act, 1986.

2. *Amendment of section 12, Tamil Nadu Act 30 of 1978.*—In section 12 of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) (hereinafter referred to as the principal Act), for sub-section (7), the following sub-section shall be substituted, namely:—

“(7) The Vice-Chancellor shall give effect to the decisions of the Syndicate.”

3. *Amendment of section 17, Tamil Nadu Act 30 of 1978.*—In section 17 of the principal Act,—

(a) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following persons, namely:—

*Class I—Life member.*

Thiru C. R. Ramaswamy (Son of Thiru C. Rajam, Founder of the Madras Institute of Technology, Chromepet, Madras).

*Class II—Ex-Officio Members.*

(1) The Secretary to Government, in-charge of Education;

(2) The Secretary to Government, in-charge of Health and Family Welfare; and

(3) The Director of Technical Education.

*Class III—Other Members.*

(1) Two persons from among the Deans and Directors of the University nominated by rotation by the Chancellor ;

(2) One person from among the Heads of Departments and Professors of the University nominated by rotation, by the Chancellor on the recommendation of the Vice-Chancellor ;

(3) One Reader and one Lecturer from among the readers and Lecturers, respectively, of the University nominated by the Vice-Chancellor according to Faculty Seniority by rotation on Faculty basis ;

(4) Four persons representing public and private sectors, industries and research institutions having special knowledge and practical experience in industry and commerce, nominated by the Chancellor ;

(5) One member elected by the Academic Council from among its members ;

(6) One member elected by the members of the Legislative Assembly of the State from among themselves ; and

(7) One member elected by the members of the Legislative Council of the State from among themselves.” ;

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

“(3-A) (i) In case the Secretary to Government, in-charge of Education, or the Secretary to Government, in-charge of Health and Family Welfare, is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of his department not lower in rank than that of Deputy Secretary to Government, to attend the meetings;

(ii) In case the Director of Technical Education is unable to attend the meetings of the Syndicate for any reason, he may depute any officer of the department not lower in rank than that of Deputy Director to attend the meetings.” ;

(c) in sub-section (4),—

(i) for the words “ex-officio members”, the words “life member and the ex-officio members” shall be substituted ;

(ii) in the second proviso, after the word “held”, the words “for not less than one year” shall be inserted.

4. *Amendment of section 17-A, Tamil Nadu Act 30 of 1978.*—  
In section 17-A of the principal Act,—

(a) in sub-section (1),—

(i) for the portion commencing with the words “Notwithstanding anything contained” and ending with the words “shall be eligible for election or nomination to any of the said two authorities”, the following shall be substituted, namely:—

“Notwithstanding anything contained in section 17 or 18 or statute 9 of Schedule II, no person who has held office as a member for a total period of six years,—

(a) in any one or both of the following authorities of the University, namely:—

- (i) the Syndicate; and
- (ii) the Academic Council, or

(b) in any one or more of the following three authorities of any other University in the State of Tamil Nadu established by, or, under any law in force, namely:—

- (i) the Senate;
- (ii) the Syndicate; and
- (iii) the Standing Committee on Academic Affairs; or

(c) in any one or more of the authorities specified in clauses (a) and (b),

shall be eligible for election or nomination to any of the said two authorities of the University.”;

(ii) in *Explanation II*, the words “of the University” shall be added at the end;

(iii) in the first proviso, for the words “held office in any one of the said two authorities”, the words “held office for a period not less than one year in any one of the said two authorities” shall be substituted;

(b) in sub-section (2), for clause (i), the following clause shall be substituted, namely:—

“(i) the life member and ex-officio members referred to in sub-section (2) of section 17; and”.



5. *Amendment of section 29, Tamil Nadu Act 30 of 1978.*—  
In section 29 of the principal Act, ~~the clause (xi)~~ the following clause shall be inserted, namely :—

“(xi-a) the powers to be exercised and the duties to be performed by the teachers and other persons employed in the University ;”.

6. *Amendment of Schedule II, Tamil Nadu Act 30 of 1978.*—  
In Schedule II to the principal Act,—

(1) in statute 3, in clause (2), for the word “ordinances”, the word “regulations” shall be substituted ;

(2) in statute 9,—

(a) in clause (1),—

(i) under the heading “Ex-officio Members”, for items (d) to (h), the following items shall be substituted, namely :—

“(d) The Librarian of the University ;

(e) All Heads of Departments and Heads of Centres of the University ;” ;

(ii) under the heading “Other Members”,—

(A) before item (i), the following items shall be inserted, namely :—

“(f) Fifteen Professors of the University nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(g) Seven Teachers other than Professors, Deans and Directors nominated by the Chancellor on the recommendations of the Vice-Chancellor ;

(h) Three educationists having proficiency in matters relating to education, research and educational administration general and technical, nominated by the Chancellor ;

(hh) One officer dealing with the subject of Higher Secondary Education in the Education Department to be nominated by the Government ;” ;

(B) item (ss) shall be omitted ;

(C) in item (t), the expression “and item (ss)” shall be omitted ;

(b) in clause (3), in the proviso, after the word “held”, the words “for not less than one year” shall be inserted.

7. *Cessation of office of disqualified persons, etc.*—Any person elected or nominated to the Syndicate or the Academic Council, as the case may be, of the Anna University,—

(i) who has been classified as ex-officio member under the principal Act, as it stood prior to the date of the publication of this Act in the *Tamil Nadu Government Gazette*, but has become a member other than an ex-officio member, under the principal Act, as amended by this Act, and whose term of office of three years has expired; or

(ii) who has become disqualified under the provisions of the principal Act, as amended by this Act,

shall cease to be such member of the Syndicate or the Academic Council, as the case may be, of the Anna University, with effect on and from the date of publication of this Act in the *Tamil Nadu Government Gazette*.

8. *Removal of doubts.*—For the removal of doubts, it is hereby declared that members of the Syndicate or of the Academic Council, as the case may be, of the Anna University, except those who shall cease to be such members of the Syndicate or the Academic Council, as the case may be, of the Anna University under section 7, elected or nominated as such members before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall continue to be such members till the term of office expires.

(By order of the Governor)

S. VADIVELU,  
*Commissioner and Secretary to Government,*  
*Law Department.*

GOVERNMENT OF TAMIL NADU  
1989

[Price: 10/-  
81/10/1989]



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 524]

MADRAS, WEDNESDAY, SEPTEMBER 13, 1989.  
AAVANI 28, SUKLA. THIRUYALLUVAR AANDU—2020.

## Part IV—Section 2

### Tamil Nadu Acts and Ordinances

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 11th September 1989 and is hereby published for general information :—

ACT No. 29 OF 1989.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fortieth Year of the Republic of India as follows :—

#### PART I

##### Preliminary.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1989.

Short title and commencement.

(2) It shall come into force at once.

#### PART II

##### Amendments to the Madras University Act, 1923.

2. Section 5-A of the Madras University Act, 1923 (hereinafter referred to as the principal Act), shall be omitted.

Omission of section 5-A.

3. In section 14 of the principal Act, in clause (b),—

Amendment of section 14.

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

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83.

*Amendment of section 18.*

4. In section 18 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 23.*

5. In section 23 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

### PART III.

#### *Amendments to the Annamalai University Act, 1928.*

*Amendment of section 33.*

6. In the Annamalai University Act, 1928 (hereinafter referred to as the principal Act), in sub-section (1) of section 33, for the portion beginning with the words "shall, except in the case of *ex-officio* member." and ending with the expression "21st December 1981", the following shall be substituted, namely:—

"shall except in the case of *ex-officio* members hold office upto the date of the next reconstitution".

*Omission of section 33-A.*

7. Section 33-A of the principal Act shall be omitted.

### PART IV.

#### *Amendments to the Madurai-Kamaraj University Act, 1965.*

*Amendment of section 15.*

8. In the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the principal Act), in section 15, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 19.*

9. In section 19 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Amendment of section 24.*

10. In section 24 of the principal Act, in clause (b),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

(c) the *Explanation* shall be omitted.

*Omission of section 24-A.*

11. Section 24-A of the principal Act shall be omitted.

## PART V

*Amendments to the Anna University Act, 1978.*

*Tamil Nadu Act 30 of 1978.* 12. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 17, in sub-section (4),— *Amendment of Section 17.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another term of three years" shall be omitted;

(b) the second proviso and the *Explanation* thereunder shall be omitted.

13. Section 17-A of the principal Act shall be omitted. *Omission of section 17-A.*

14. In the principal Act, in Schedule II, in Statute 9, in clause (3), the portion beginning with the expression "and such members" and ending with the expression "21st December 1981" shall be omitted. *Amendment of Schedule II.*

## PART VI

*Amendments to the Bharathiar University Act, 1981.*

*Tamil Nadu Act 1 of 1982.* 15. In the Bharathiar University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

16. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

17. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted;

18. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART VII

*Amendments to the Bharathidasan University Act, 1981.*

*Tamil Nadu Act 2 of 1982.* 19. In the Bharathidasan University Act, 1981 (hereinafter referred to as the principal Act), section 7 shall be omitted. *Omission of section 7.*

20. In section 20 of the principal Act, in clause (b),— *Amendment of section 20.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

21. In section 23 of the principal Act, in sub-section (2), in clause (c),— *Amendment of section 23.*

(a) the expression "and such members shall be eligible for election for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

22. In section 24 of the principal Act, in clause (e),— *Amendment of section 24.*

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

## PART VIII.

*Amendments to the Tamil University Act, 1982.*

23. In the Tamil University Act, 1982 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu  
Act 9 of  
1982.*

24. In section 18 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

25. In section 21 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART IX.

*Amendments to the Mother Teresa Women's University Act, 1984.*

26. In the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the principal Act), section 7 shall be omitted.

*Tamil Nadu  
Act 15 of  
1984.*

27. In section 20 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

28. In section 23 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

## PART X.

*Amendments to the Alagappa University Act, 1985.*

29. In the Alagappa University Act, 1985 (hereinafter referred to as the principal Act), section 8 shall be omitted.

*Tamil Nadu  
Act 23 of  
1985.*

30. In section 21 of the principal Act, in clause (c),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

31. In section 24 of the principal Act, in sub-section (2), in clause (d),—

(a) the expression "and such members shall be eligible for nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

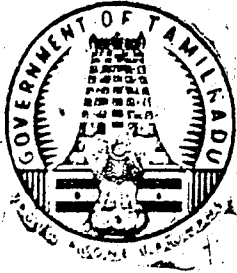
32. In section 25 of the principal Act, in clause (e),—

(a) the expression "and such members shall be eligible for election or nomination for not more than another period of three years" shall be omitted;

(b) the first proviso shall be omitted.

(By order of the Governor.)

P. JEYASINGH PETER,  
Secretary to Government, Law Department.



**TAMIL NADU  
GOVERNMENT GAZETTE  
EXTRAORDINARY** PUBLISHED BY AUTHORITY

1011

MADRAS, TUESDAY, FEBRUARY 18, 1992

MAASI 6. PIRAJORPATHI, THERUVALLUVAR AANDU—2023

**Part IV—Section 2  
Tamil Nadu Acts and Ordinances.**

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th February 1992 and is hereby published for general information :—

ACT No. 3 OF 1992.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India, as follows :—

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1992. Short title and commencement

(2) It shall be deemed to have come into force on the 10th day of January 1992.

Nadu  
3 of 1965.

2. In section 11 of the Madurai-Kamaraj University Act, 1965, to sub-section (1), the following proviso shall be added, namely :— Amendment of Tamil Nadu Act 33 of 1965.

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Nadu  
3 of 1978.

3. In section 11 of the Anna University Act, 1978, to sub-section (1), the following proviso shall be added, namely :— Amendment of Tamil Nadu Act 30 of 1978.

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 1 of 1982.

4. In section 12 of the Bharathiar University Act, 1981, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 2 of 1982.

5. In section 12 of the Bharathidasan University Act, 1981, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 9 of 1982.

6. In section 12 of the Tamil University Act, 1982, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 15 of 1984.

7. In section 12 of the Mother Teresa Women's University Act, 1984, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 23 of 1985.

8. In section 13 of the Alagappa University Act, 1985, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Amendment of  
Tamil Nadu  
Act 31 of 1990.

9. In section 11 of the Manonmaniam Sundaranar University Act, 1990, to sub-section (1), the following proviso shall be added, namely :—

“ Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee, in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as the Vice-Chancellor.”

Repeal and saving.

10. (1) The Tamil Nadu Universities Laws (Amendment) Ordinance, 1992 is hereby repealed.

Tamil Nadu  
Act 1 of 1982

Tamil Nadu  
Act 2 of 1982

Tamil Nadu  
Act 9 of 1982

Tamil Nadu  
Act 15 of 1984

Tamil Nadu  
Act 23 of 1985

Tamil Nadu  
Act 31 of 1990

Tamil Nadu  
Ordinance  
of 1992



(2) Notwithstanding such repeal, anything done or any action taken under the Madurai-Kamaraj University Act, 1965 or the Anna University Act, 1978 or the Bharathiar University Act, 1981 or the Bharathidasan University Act, 1981 or the Tamil University Act, 1982 or the Mother Teresa Women's University Act, 1984 or the Alagappa University Act, 1985 or the Manonmaniam Sundaranar University Act, 1990, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Act, as amended by this Act.

(By order of the Governor)

MD. ISMAIL,  
*Secretary to Government,  
Law Department.*



# TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 124j

MADRAS, THURSDAY, FEBRUARY 27, 1992

MAASI 15, PIRAJORPATHI, THIRUVALLUVAR AANDU—2023

## Part IV—Section 2

### Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 21st February 1992 and is hereby published for general information:—

ACT No. 9 OF 1992.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:—

#### PART I.

#### PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1991. Short title and commencement.
- (2) It shall come into force at once.

#### PART II.

*Amendments to the Madras University Act, 1923.*

2. After section 5 of the Madras University Act, 1923 (hereinafter referred to as the 1923 Act), the following section shall be inserted, namely:— Insertion of new section 5-A.
- “5-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 14, 18 or 23, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation 1.*—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office in any one of the said three authorities in a casual vacancy for a period not less than one year shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 14(a), but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10),

(ii) *ex-officio* members referred to in section 18 (a), and

(iii) *ex-officio* members referred to in section 23(a), but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

Amendment  
of section 14.

3. In section 14 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment  
of  
section 18.

4. In section 18 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment  
of  
section 23.

5. In section 23 of the 1923 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

## PART III.

*Amendments to the Annamalai University Act, 1928.*

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), in sub-section (1), for the words "shall except in the case of *ex-officio* members hold office up to the date of the next reconstitution", the following shall be substituted, namely:—

Amendment  
of  
section 33.

"shall, except in the case of *ex-officio* member,—

(a) be eligible for election or nomination to the Senate, Academic Council or Syndicate for not more than another period of three years; and

(b) in the case of any other authority or body, hold office up to the date of its next reconstitution :

Provided that where a member is elected or nominated to a casual vacancy to the Senate, Academic Council or Syndicate, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this sub-section.

*Explanation.*—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

7. After section 33 of the 1929 Act, the following section shall be inserted, namely:—

Insertion of  
new  
section 33-A.

"33-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—Notwithstanding anything contained in section 15, 17, 21 or 33,—

(1) no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

(i) the Senate,

(ii) the Syndicate, and

(iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation.*—For the purpose of computing the total period of six years referred to in this clause, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this clause, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy under sub-section (3) of section 33 shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this clause, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account;

(2) nothing in clause (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11);

(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5);

(iii) *ex-officio* members referred to in section 21, Class I.

*Explanation.*—For the purpose of this section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”.

#### PART IV.

##### *Amendments to the Madurai Kamaraj University Act, 1965.*

Amendment  
of  
section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

Tamil Nadu  
Act 33 of  
1965.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”.

Amendment  
of  
section 19.

9. In section 19 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”.

Amendment  
of  
section 24.

10. In section 24 of the 1965 Act, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

11. After section 24 of the 1965 Act, the following section shall be inserted, namely:—

Insertion of  
new  
section 24-A.

“24-A. *Disqualification for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 15, 19 or 24, no person who has held office as a member for a total period of six years in any one or two of the following authorities, namely:—

- (i) the Senate.
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination in any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10);

(ii) *ex-officio* members referred to in section 19 (a), Class I; and

(iii) *ex-officio* members referred to in section 24 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5).”

## PART. V.

*Amendments to the Anna University Act, 1978.*

Amendment  
of  
section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu  
Act 30 of  
1978.

(1) for the expression "The term of office of the members of the Syndicate other than the *ex-officio* members shall be three years", the following shall be substituted, namely:—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for election or nomination for not more than another term of three years.";

(2) after the proviso, the following proviso and the *Explanation* shall be added, namely:—

"Provided further that where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this sub-section.

*Explanation.*—For the purpose of this sub-section, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Insertion of  
new  
section 17-A.

13. After section 17 of the 1978 Act, the following section shall be inserted, namely:—

"17-A. *Disqualification for election or nomination to Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in section 17, 18 or Statute 9 of Schedule II, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Syndicate, and

(ii) the Academic Council,

shall be eligible for election or nomination to any of the said two authorities.

*Explanation I.*—For the purpose of this sub-section, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in any one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, if a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 17 (2), clauses (a) to (d) and (g); and  
(ii) *ex-officio* members referred to in clause (1) of Statute 9 of Schedule II."

14. In Schedule II to the 1978 Act, in Statute 9, in clause (3), after the words "three years", the following shall be added, namely :—

Amendment  
of  
Schedule II.

"and such members shall be eligible for nomination for not more than another term of three years :—

Provided that where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full term of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "term" shall include the term held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

## PART VI.

### *Amendments to the Bharathiar University Act, 1981.*

15. After section 6 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), the following section shall be inserted, namely :—

Insertion of  
new  
section 7.

**7. Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.**—(1) Notwithstanding anything contained in section 20, 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.



Amendment  
of  
section 20.

16. In section 20 of Tamil Nadu Act 1 of 1982, in clause (b), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely :

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment  
of  
section 23.

17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely :—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment  
of  
section 24.

18. In section 24 of Tamil Nadu Act 1 of 1982, in clause (e), for the expression "Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years", the following shall be substituted, namely :—

"(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

## PART VII.

*Amendments to the Bharathidasan University Act, 1981.*

19. After section 6 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), the following section shall be inserted, namely:—

“7. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 23 or 24, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 23 (2) (a), Class I and section 24 (b), Class I.”

20. In section 20 of Tamil Nadu Act 2 of 1982, in clause (b), for the expression “Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

Insertion of  
new  
section 7.

27-2-92

Amendment  
of  
section 20.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment  
of  
section 23.

21. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in clause (c), for the expression “The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.

(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment  
of  
section 24.

22. In section 24 of Tamil Nadu Act 2 of 1982, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate other than the *ex-officio* members shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period held prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

## PART VIII.

### Amendments to the Tamil University Act, 1982.

Insertion of  
new  
section 7.

23. After section 6 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), the following section shall be inserted, namely:—

“7. *Disqualification for election or nomination to Senate and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 18 or 21, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

(i) the Senate, and

(ii) the Syndicate,

shall be eligible for election or nomination to any of the said two authorities.

Tamil Nadu  
Act 9 of  
1982.

*Explanation I.*—For the purpose of this sub-section, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said two authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 18 (a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (9); and

(ii) *ex-officio* members referred to in section 21 (b), Class I.”.

24. In section 18 of Tamil Nadu Act 9 of 1982, in clause (c), for the expression “Save as otherwise provided, elected or nominated members of the Senate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment of section 18.

“(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”.

25. In section 21 of Tamil Nadu Act 9 of 1982, in clause (e), for the expression “Save as otherwise provided, elected or nominated members of Syndicate shall hold office for a period of three years”, the following shall be substituted, namely:— Amendment of section 21.

“(i) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991 in the *Tamil Nadu Government Gazette*.”.

~~Amendment of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991~~

Insertion of  
new  
section 7.

~~The Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the following manner, namely:—~~

"7. Disqualification for nomination to Academic Committee and Executive Council in certain cases.—(1) Notwithstanding anything contained in section 20 or 23, no person who has held office as a member for a total period of six years in any one or both of the following authorities, namely:—

- (i) the Academic Committee, and
- (ii) the Executive Council,

shall be eligible for nomination to any of the said two authorities.

*Explanation I.*—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority and the period of three years during which such person held office in another authority shall be taken into account and accordingly such person shall not be eligible for nomination to any one of the said two authorities:

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said two authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided further that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 20 (a), Class I, but not including members of the Executive Council who are not otherwise members of the Academic Committee referred to in item (7) thereof; and

(ii) *ex-officio* members referred to in section 23 (b), Class I."

Amendment  
of  
section 20.

27. In section 20 of the 1984 Act, in clause (c), for the expression "Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Academic Committee to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the Tamil Nadu Government Gazette."

28. In section 23 of the-1984 Act, in clause (e), for the expression "Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years", the following shall be substituted, namely :— Amendment of section 23.

"(i) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Executive Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

#### PART X.

##### *Amendments to the Alagappa University Act, 1985.*

29. After section 7 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), the following section shall be inserted, namely :— Insertion of new section 8.

"8. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 21, 24 or 25, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 21(a), Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (10);

(ii) *ex-officio* members referred to in section 24 (2) (a), Class I and section 25 (b), Class II; and

(iii) the Life Member referred to in section 25 (b), Class I."

Amendment  
of  
section 21.

30. In section 21 of the 1985 Act, in clause (c), for the expression "Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment  
of  
section 24.

31. In section 24 of the 1985 Act, in sub-section (2), in clause (d), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for nomination for not more than another period of three years.

(ii) Where a member is nominated to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

Amendment  
of  
section 25.

32. In section 25 of the 1985 Act, in clause (e), for the expression "Save as otherwise provided, the members of the Syndicate other than the life member and the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely:—

"(i) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

## PART XI.

*Amendments to the Manonmaniam Sundaranar University Act, 1990.*

Insertion of  
new  
section 6-A.

33. After section 6 of the Manonmaniam Sundaranar University Act, 1990 (herein after referred to as the 1990 Act), the following section shall be inserted, namely:—

Tamil Nadu  
Act 31 of  
1990.

"6-A. *Disqualification for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 19, 22 or 23, no person who has held office as a member for a total period of six years in any one or more of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible for election or nomination to any of the said three authorities.

*Explanation I.*—For the purpose of this sub-section, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.

*Explanation II.*—For the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly, such person shall not be eligible for election or nomination to any one of the said three authorities :

Provided that for the purpose of this sub-section, a person who has held office for a period not less than one year in any one of the said three authorities in a casual vacancy shall be deemed to have held office for a period of three years in that authority :

Provided further that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 19 (a), Class I, but not including members of the syndicate who are not otherwise members of the Senate referred to in item (13); and

(ii) *ex-officio* members referred to in section 22 (2) (a), Class I and section 23 (b), Class I."

34. In section 19 of the 1950 Act, in clause (b), for the expression "Save as otherwise provided, elected and nominated member of the Senate shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment  
of  
section 19.

"(i) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Senate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*—For the purpose of this clause, the expression "period" shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*."

35. In section 22 of the 1990 Act, in sub-section (2), in clause (c), for the expression "The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years", the following shall be substituted, namely :—

Amendment  
of  
section 22.

"(i) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election for not more than another period of three years.



(ii) Where a member is elected to the Standing Committee on Academic Affairs to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*— For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

Amendment  
of  
section 23.

36. In section 23 of the 1990 Act, in clause (e), for the expression “Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years”, the following shall be substituted, namely:—

“(i) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for not more than another period of three years.

(ii) Where a member is elected or nominated to the Syndicate to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years for the purpose of this clause.

*Explanation.*— For the purpose of this clause, the expression “period” shall include the period of office held by any person prior to the date of the publication of the Tamil Nadu Universities Laws (Second Amendment) Act, 1991, in the *Tamil Nadu Government Gazette*.”

## PART XII.

### *Special Provision.*

Term of office  
of certain  
members of  
authorities  
of Universi-  
ties to  
expire.

37. Notwithstanding anything contained in the 1923 Act, the 1929 Act, the 1965 Act, the 1978 Act, Tamil Nadu Act 1 of 1982, Tamil Nadu Act 2 of 1982, Tamil Nadu Act 9 of 1982, the 1984 Act or the 1985 Act, as amended by this Act, or in any other law for the time being in force or in any judgment, decree or order of a court, the term of office of every member (whether elected or nominated) of the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madras University, the Annamalai University, the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Barathidasan University, the Tamil University, the Mother Teresa Women's University or the Alagappa University, as the case may be, who has held office as a member in any one or more of the aforesaid authorities of the University concerned for a total period of six years and holding office as such member immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall expire on the date of the publication of this Act in the *Tamil Nadu Government Gazette*, and every such member shall vacate his office on and from the date of such publication.

(By order of the Governor)

MD. ISMAIL,

*Secretary to Government, Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 12th June 1992 and is hereby published for general information :—

ACT No. 21 OF 1992.

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-third Year of the Republic of India as follows :—

PART I.

PRELIMINARY.

Short title

1. This Act may be called the Tamil Nadu Universities Laws (Second Amendment) Act, 1992.

PART II.

*Amendments to the Madurai-Kamaraj University Act, 1965.*

Amendment of section 15.

2. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter after referred to as the 1965 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“ Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be.”

Amendment of section 19.

3. In section 19 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Syndicate”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further, that where an elected or nominated member of the Syndicate”.

Amendment of section 24.

4. In section 24 of the 1965 Act, in the proviso to clause (b), for the words “ Provided also that where an elected or nominated member of the Academic Council”, the following shall be substituted, namely :—

“ Provided that a member of the Academic Council who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that where an elected or nominated member of the Academic Council”.

PART III.

*Amendments to the Anna University Act, 1978.*

Amendment of section 17.

5. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), for the first proviso to sub-section (4), the following proviso shall be substituted, namely :—

Tamil Nadu Act 30 of 1978.

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”

6. In Schedule II to the 1978 Act, in Statute 9, after clause (3), the following clause shall be inserted, namely :— Amendment of Schedule II.

“(3-A) A member of the Academic Council who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be, a member of that electorate or body or the holder of that appointment, as the case may be.”.

#### PART IV.

##### *Amendments to the Bharathiar University Act, 1981.*

7. In section 20 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :— Amendment of section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

8. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), in the proviso to clause (c), for the words “Provided further that”, the following shall be substituted, namely :— Amendment of section 23.

“Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

9. In section 24 of Tamil Nadu Act 1 of 1982, in the proviso to clause (e), for the words “Provided further that”, the following shall be substituted, namely :— Amendment of section 24.

“Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that”.

#### PART V.

##### *Amendments to the Bharathidasan University Act, 1981.*

10. In section 20 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :— Amendment of section 20.

“Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :”.

Amendment of  
Section 23.

11. In section 23 of Tamil Nadu Act 2 of 1982, in sub-section (2), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Standing Committee on Academic Affairs who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that "

Amendment of  
section 24.

12. In section 24 of Tamil Nadu Act 2 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that "

#### PART VI.

##### *Amendments to the Tamil University Act, 1982.*

Amendment of  
section 18.

13. In section 18 of the Tamil University Act, 1982 (hereinafter referred to as Tamil Nadu Act 9 of 1982), for the first proviso to clause (b), the following proviso shall be substituted, namely :—

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be : "

Amendment of  
section 21.

14. In section 21 of Tamil Nadu Act 9 of 1982, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that "

#### PART VII.

##### *Amendments to the Mother Teresa Women's University Act, 1984.*

Amendment of  
section 20.

15. In section 20 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), in the proviso to clause (c), for the words "Provided further that", the following shall be substituted, namely :—

"Provided that a member of the Academic Committee who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Academic Committee from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that "

Tamil Nadu  
Act 15 of 1984

16. In section 23 of the 1984 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Executive Council who is nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Executive Council from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

#### PART VIII.

##### *Amendments to the Alagappa University Act, 1985.*

17. In section 21 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the first proviso to clause (c), the following proviso shall be substituted, namely:— Tamil Nadu Act  
23 of 1985.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

18. In section 24 of the 1985 Act, in sub-section (2), in the proviso to clause (d), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

19. In section 25 of the 1985 Act, in the proviso to clause (e), for the words "Provided further that", the following shall be substituted, namely:—

"Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that".

#### PART IX.

##### *Amendments to the Manonmaniam Sundaranar University Act, 1990.*

20. In section 19 of the Manonmaniam Sundaranar University Act, 1990 (hereinafter referred to as the 1990 Act), for the first proviso to clause (b), the following proviso shall be substituted, namely:— Tamil Nadu Act  
31 of 1990.

"Provided that a member of the Senate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Senate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be: "

21. In section 22 of the 1990 Act, in sub-section (2), in the proviso to clause (c), for the words "Provided that", the following shall be substituted, namely:—

"Provided that a member of the Standing Committee on Academic Affairs who is elected in or body, or the holder

of the Standing Committee on Academic Affairs as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member

of the Standing Committee on Academic Affairs from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

Amendment of  
section 23.

22. In section 23 of the 1990 Act, in the proviso to clause (e), for the words “ Provided that ”, the following shall be substituted, namely :—

“ Provided that a member of the Syndicate who is elected or nominated in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body, or the holder of that appointment, as the case may be :

Provided further that ”.

#### PART X.

Removal of  
doubts.

23. For the removal of doubts, it is hereby declared that, notwithstanding anything contained in any law for the time being in force or in any judgment, decree or order of any court, every person who had been elected or nominated to the Senate, the Syndicate, the Academic Council, the Standing Committee on Academic Affairs, the Academic Committee or the Executive Council, as the case may be, of the Madurai-Kamaraj University, the Anna University, the Bharathiar University, the Bharathidasan University, the Tamil University, the Mother Teresa Women's University, the Alagappa University or the Manonmaniam Sundaranar University, as the case may be, in his capacity as, a member of a particular electorate or body, or the holder of a particular appointment, and who had ceased to be, a member of that electorate or body, or the holder of that appointment, but holding office as a member in any of the aforesaid authorities of the University concerned immediately before the date of the publication of this Act in the *Tamil Nadu Government Gazette*, shall cease to be a member of that authority in the University concerned on the date of the publication of this Act in the *Tamil Nadu Government Gazette*.

(By order of the Governor.)

MD. ISMAIL,  
*Secretary to Government. Law Department.*

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 9th December 1998 and is hereby published for general information:—

**ACT No. 41 OF 1998.**

*An Act further to amend the Tamil Nadu Universities Laws.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows :—

**PART I.**

**PRELIMINARY.**

Short title and comment.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 1997.

(2) It shall come into force at once.

**PART II.**

**AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.**

Amendment of section 5-A.

2. In section 5-A of the Chennai University Act, 1923 (hereinafter referred to as the 1923 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Tamil Nadu Act VII of 1923.

*“Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.—(1) Notwithstanding anything contained in sections 14, 18 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—*

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”

3. In section 14 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 14.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

4. In section 18 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 18.

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

5. In section 23 of the 1923 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :— Amendment of section 23.

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination :”.

### PART III.

#### AMENDMENTS TO THE ANNAMALAI UNIVERSITY ACT, 1928.

6. In section 33 of the Annamalai University Act, 1928 (hereinafter referred to as the 1929 Act), for sub-section (1) including the proviso and the *Explanation* thereunder, the following sub-section shall be substituted, namely :— Amendment of section 33.

“(1) Save as otherwise provided, the authorities and other bodies connected with the University shall be reconstituted every three years and a member of every such authority or body, shall, except in the case of *ex-officio* members,—

(a) be eligible for re-election or re-nomination to the Senate, Academic Council or Syndicate; and

(b) in the case of any other authority or body hold office upto the date of its next reconstitution.”.

7. For section 33-A of the 1929 Act, the following section shall be substituted, namely :— Substitution of section 33-A.

“33-A. *Restriction for election or nomination to Senate, Academic Council and Syndicate in certain cases.*—(1) Notwithstanding anything contained in sections 15, 17, 21 or 33, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

(i) the Senate,

(ii) the Academic Council, and

(iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above-mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account

(2) Nothing in sub-section (1) shall have application in respect of—

(i) *ex-officio* members referred to in section 15, Class I, but not including members of the Syndicate who are not otherwise members of the Senate referred to in item (11) ;



(ii) *ex-officio* members referred to in section 17, Class I, but not including members of the Syndicate who are not otherwise members of the Academic Council referred to in item (5); and

(iii) *ex-officio* members referred to in section 21, Class I.

#### PART IV.

#### AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Amendment of section 15.

8. In section 15 of the Madurai-Kamaraj University Act, 1965 (hereinafter referred to as the 1965 Act), for clause (b) excluding the provisos, the following shall be substituted, namely :—

Tamil Nadu Act 33 of 1965.

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination.”

Amendment of section 19.

9. In section 19 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Syndicate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination.”

Amendment of section 24.

10. In section 24 of the 1965 Act, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Academic Council shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination.”

Amendment of section 24-A.

11. In section 24-A of the 1965 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Syndicate and Academic Council in certain cases.*—(1) Notwithstanding anything contained in sections 15, 19 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Syndicate, and
- (iii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the abovementioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”

#### PART V.

#### AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Amendment of section 17.

12. In section 17 of the Anna University Act, 1978 (hereinafter referred to as the 1978 Act), in sub-section (4),—

Tamil Nadu Act 30 of 1978.

(1) for the expression beginning with the words “The term of office of the members” and ending with the words “another term of three years”, the following shall be substituted, namely :—

"The term of office of the members of the Syndicate, other than the *ex-officio* members, shall be three years and such members shall be eligible for re-election or re-nomination;"

(2) the second proviso including the *Explanation* thereunder, shall be omitted.

13. In section 17-A of the 1978 Act, for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of section 17-A.

*"Restriction for election or nomination to Syndicate and Academic Council in certain cases.—*(1) Notwithstanding anything contained in section 17 or section 18 of Statute 9 of Schedule II, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

- (i) the Syndicate, and
- (ii) the Academic Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

14. In Schedule II to the 1978 Act, in Statute 9, for clause (3), the following clause shall be substituted, namely:—

Amendment of Schedule II.

"(3) The term of office of the members, other than *ex-officio* members, shall be three years and such members shall be eligible for re-nomination."

## PART VI.

### AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

15. In section 7 of the Bharathiar University Act, 1981 (hereinafter referred to as Tamil Nadu Act 1 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely:—

Amendment of section 7.

*"Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.—*(1) Notwithstanding anything contained in sections 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

Amendment of section 20. 16. In section 20 of Tamil Nadu Act 1 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination.”.

Amendment of section 23. 17. In section 23 of Tamil Nadu Act 1 of 1982, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The Members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election ;”.

Amendment of section 24. 18. In section 24 of Tamil Nadu Act 1 of 1982, for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

#### PART VII.

#### AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Amendment of section 7. 19. In section 7 of the Bharathidasan University Act, 1981 (hereinafter referred to as Tamil Nadu Act 2 of 1982), for the marginal heading and sub-section (1), the following shall be substituted, namely :—

“*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 20, 23 or 24, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely :—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

Amendment of section 20. 20. In section 20 of Tamil Nadu Act 2 of 1982, for clause (b) excluding the provisos, the following shall be substituted, namely :—

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination;”.

Amendment of section 23. 21. In section 23 of Tamil Nadu Act 2 of 1982 in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely :—

“(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election;”.

Amendment of section 24. 22. In section 24 of Tamil Nadu Act 2 of 1982, for clause (e) excluding the provisos, the following shall be substituted, namely :—

“(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination.”.

## PART VIII.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S  
UNIVERSITY ACT, 1984.

23. In section 7 of the Mother Teresa Women's University Act, 1984 (hereinafter referred to as the 1984 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 7.

*Restriction for nomination to Academic Committee and Executive Council in certain cases.*—(1) Notwithstanding anything contained in sections 20 or 23, any person who has completed two terms of three years each, continuously in any one or both of the following authorities of the University, namely:—

- (i) the Academic Committee, and
- (ii) the Executive Council,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which such person held office in the first mentioned authority alone shall be taken into account.”.

24. In section 20 of the 1984 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:— Amendment of section 20.

“(c) Save as otherwise provided, nominated members of the Academic Committee shall hold office for a period of three years and such members shall be eligible for re-nomination.”.

25. In section 23 of the 1984 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:— Amendment of section 23.

“(e) Save as otherwise provided, nominated members of the Executive Council shall hold office for a period of three years and such members shall be eligible for re-nomination.”.

## PART IX.

## AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

26. In section 8 of the Alagappa University Act, 1985 (hereinafter referred to as the 1985 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Amendment of section 8.

*Restriction for election to Senate Standing Committee on Academic Affairs and Syndicate in certain cases.*—(1) Notwithstanding anything contained in section 21, 24 or 25, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities :

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account."

**Amendment of section 21.** 27. In section 21 of the 1985 Act, for clause (c) excluding the provisos, the following shall be substituted, namely:—

"(c) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

**Amendment of section 24.** 28. In section 24 of the 1985 Act, in sub-section (2), for clause (d), the following clause shall be substituted, namely:—

"(d) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-nomination:"

**Amendment of section 25.** 29. In section 25 of the 1985 Act, for clause (e) excluding the provisos, the following shall be substituted, namely:—

"(e) Save as otherwise provided, the members of the Syndicate, other than the life member and the *ex-officio* members shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:"

## PART X.

### AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

**Amendment of section 6-A.** 30. In section 6-A of the Manonmaniam Sundaranar University Act, 1990 (hereinafter referred to as the 1990 Act), for the marginal heading and sub-section (1), the following shall be substituted, namely:— Tamil Nadu Act 31 of 1990

"*Restriction for election or nomination to Senate, Standing Committee on Academic Affairs and Syndicate in certain cases.*— (1) Notwithstanding anything contained in section 19, 22 or 23, any person who has completed two terms of three years each, continuously in any one or two of the following authorities of the University, namely:—

- (i) the Senate,
- (ii) the Standing Committee on Academic Affairs, and
- (iii) the Syndicate,

shall be eligible, after a period of three years has elapsed from the date of his ceasing to be such member, for election or nomination to any of the above mentioned authorities:

Provided that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person became a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.”.

31. In section 19 of the 1990 Act, for clause (b) excluding the provisos, the following shall be substituted, namely:— **Amendment of section 19.**

“(b) Save as otherwise provided, elected and nominated members of the Senate shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:”.

32. In section 22 of the 1990 Act, in sub-section (2), for clause (c) excluding the provisos, the following shall be substituted, namely:— **Amendment of section 22.**

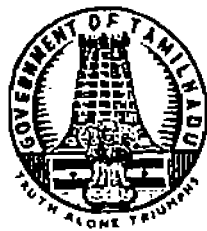
“(c) The members of the Standing Committee on Academic Affairs, other than the *ex-officio* members, shall hold office for a period of three years and such member shall be eligible for re-election:”.

33. In section 23 of the 1990 Act, for clause (e) excluding the provisos, the following shall be substituted, namely :— **Amendment of section 23.**

“(e) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for re-election or re-nomination:”.

(By order of the Governor.)

A.K. RAJAN,  
Secretary to Government,  
Law Department.



# TAMIL NADU GOVERNMENT GAZETTE

**EXTRAORDINARY** PUBLISHED BY AUTHORITY

865]

CHENNAI, MONDAY, DECEMBER 31, 2001  
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## Part IV—Section 2

### Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the President on the 28th December 2001 and is hereby published for general information:—

#### ACT No. 26 OF 2001.

*An Act further to amend the Anna University Act, 1978.*

Enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-second Year of the Republic of India as follows:—

1. (1) This Act may be called the Anna University (Amendment) Act, 2001.

Short title and  
commence-  
ment.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act  
30 of 1978

2. After section 1 of the Anna University Act, 1978 (hereinafter referred to as the principal Act), the following section shall be inserted, namely:—

Insertion of new  
section 1-A.

"1-A. *Application of this Act.*—This Act applies to—

(a) all constituent colleges;

(b) all colleges and institutions deemed to be affiliated to, or approved by, the University under this Act;

(c) all colleges and institutions situate within the University area and affiliated to, or approved by, the University in accordance with the provisions of this Act or the statutes, ordinances and regulations made thereunder."

Amendment of  
section 2.

3. In section 2 of the principal Act,—

(1) clause (a) shall be renumbered as clause (aa) and before clause (aa) as so renumbered, the following clause shall be inserted, namely:—

"(a) "affiliated college" means any college or institution, situate within the University area and affiliated to the University and providing courses of study in engineering, technology and allied sciences for admission to the examinations for degrees, diplomas and other academic distinctions of the University and includes a college deemed to be affiliated to the University under this Act and includes an autonomous college";

(2) after clause (aa), the following clauses shall be inserted, namely:—

"(ab) "approved college" means any college situate within the University area and approved by the University and providing courses of study for admission to the examinations for titles and diplomas of the University and includes a college deemed to be approved by the University under this Act;

"(ac) "autonomous college" means any college designated as an autonomous college by or under the statutes;

"(ad) "Chairman" means the head of the faculty;

"(ae) "college" means a college or institution established or maintained by or affiliated to the University and providing any course of study or training in engineering, technology and allied sciences for admission to the examination for degrees, diplomas and other academic distinctions of the University";

(3) for clauses (b), (c) and (d), the following clauses shall be substituted, namely:—

"(b) "constituent college " means every college and institution specified in Schedules I, I-A and I-B;

(c) "Dean" means the head of constituent college;

(d) "Director" means the head of research and development or the head of every centre of Advanced Study, as may be prescribed";

(4) after clause (h), the following clause shall be inserted, namely:—

"(ha) "Principal" means the head of an affiliated college";

(5) after clause (1), the following clause shall be added, namely:—

"(m) "University area" means the whole of the State of Tamil Nadu excluding the Annamalai Nagar as defined in clause (a) of section 2 of the Annamalai University Act, 1928 (Tamil Nadu Act I of 1929)."

Amendment of  
section 3.

4. In section 3 of the principal Act, sub-sections (3) and (4) shall be omitted.

Amendment of  
section 5.

5. In section 5 of the principal Act, after clause (ab), the following clauses shall be added, namely:—

"(ac) to affiliate colleges to the University under conditions prescribed and to withdraw such affiliation:

Provided that no college shall be affiliated to the University unless the permission of the Government to establish such college has been obtained and terms and conditions, if any, of such permission have been complied with:



(ad) to approve institutions providing training for admission to the examinations for degrees, diplomas and other academic distinctions of the University under conditions prescribed and to withdraw such approval;

Provided that no institution shall be approved by the University unless the permission of the Government to establish such institution has been obtained and the terms and conditions, if any, of such permission have been complied with;

(ae) to designate any college as an autonomous college with the prior concurrence of the Government under conditions prescribed and to cancel such designation;

(af) to conduct evaluation or inspection of the colleges at required interval and to take suitable action as prescribed to improve academic excellence of the colleges;

(ag) to monitor academically and administratively the affiliated colleges in order to prescribe the control mechanism to achieve academic excellence."

6. After section 5 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 5-A.

"5-A. *Colleges not to be affiliated to any other University.*— No college within the University area shall be affiliated to any University other than the Anna University."

7. In section 8 of the principal Act,—

Amendment of section 8.

(1) for clause (5), the following clause shall be substituted, namely:—

"(5) The Chairmen of Faculties,";

(2) in clause (7), the word "and" shall be omitted;

(3) after clause (7), the following clause shall be inserted, namely:—

"(7-A) The Controller of Examinations, and"

8. In section 13 of the principal Act.—

Amendment of section 13.

(1) in the marginal heading, for the expression "Directors", the expression "Chairmen" shall be substituted;

(2) for the expression "Director", the expression "Chairman of a Faculty" shall be substituted.

9. After section 15 of the principal Act, the following section shall be inserted, namely:—

Insertion of new section 15-A.

"15-A. *The Controller of Examinations.*— (1) The Controller of Examinations shall be an academician in the field of engineering, technology and allied sciences and a whole time officer of the University appointed by the Syndicate on such terms and conditions as may be fixed by the Syndicate.

(2) The Controller of Examinations shall hold office for a period of three years and shall be eligible for re-appointment for a further period of three years:

Provided that no person appointed as Controller of Examinations shall hold office on attaining the age of superannuation.

(3) The Controller of Examinations shall exercise such powers and perform such functions and discharge such duties as may be prescribed in the statutes."

Amendment of  
section 17.

10. In section 17 of the principal Act,—

(1) for sub-section (2), the following sub-section shall be substituted, namely:—

"(2) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following members, namely:—

**Class I - Ex-officio Members.**

- (1) The Secretary to Government, in-charge of Higher Education;
- (2) The Secretary to Government, in-charge of Industries;
- (3) The Secretary to Government, in-charge of Information Technology;
- (4) The Secretary to Government, in-charge of Law; and
- (5) The Director of Technical Education.

**Class II - Other Members.**

(1) Two members from among the Deans nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(2) One member from among the Chairmen of the Faculties nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(3) Two members from among the Professors and Heads of the Departments of the constituent colleges, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(4) One member from the Directors of various centres of the University nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(5) Four members representing public and private sectors, industries and research institutions having special knowledge and practical experience in industry and commerce, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(6) Two members elected by the Academic Council from among its members—one from among the members belonging to the constituent colleges and one from among the members belonging to the affiliated colleges;

(7) Four members from among the senior Professors and Principals of the affiliated colleges nominated by the Chancellor on the recommendation of the Vice-Chancellor; and

(8) One member elected by the Members of the Legislative Assembly of the State from among themselves.";

(2) in sub-section (3-A), in clause (i), for the expression "Secretary to Government, in-charge of Education or the Secretary to Government, in-charge of Health and Family Welfare", the expression "Secretary to Government, in-charge of Higher Education, or the Secretary to Government, in-charge of Industries, or the Secretary to Government, in-charge of Information Technology, or the Secretary to Government, in-charge of Law" shall be substituted.

Amendment of  
section 17-A.

11. In section 17-A of the principal Act, in sub-section (2), for clause (i), the following clause shall be substituted, namely:—

"(i) ex-officio members referred to in section 17(2), Class-I; and".

Amendment of  
section 19.

12. In section 19 of the principal Act, in sub-section (2), for the expression "Dean", the expression "Chairman" shall be substituted.

13. In section 29 of the principal Act.— Amendment of section 29.
- (1) in clause (x), the following expression shall be added at the end, namely:—  
"and affiliated colleges or institutions:";
- (2) after clause (xvi), the following clauses shall be inserted, namely:—  
"(xvi-a) the conditions of affiliation of colleges to the University;  
(xvi-b) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of Standing Committee on Academic Affairs, Staff Council, Boards of Studies and Boards of Examiners;".
14. In section 31 of the principal Act, in sub-section (1), for clause (i), the following clause shall be substituted, namely:— Amendment of section 31.
- "(i) the admission of the students to the University, its constituent colleges and to its affiliated colleges;".
15. In section 33 of the principal Act,— Amendment of section 33.
- (1) in sub-section (1),—  
(a) for the expression "the college of Engineering, Guindy, Chennai", the expression "the College of Engineering, Guindy, Chennai, specified in Schedule I" shall be substituted;  
(b) for the expression "Schedule I" in two places where it occurs, the expression "Schedule I-A" shall be substituted;
- (2) in sub-section (2), for the expression "the College of Engineering, Guindy, Chennai and the institutions specified in Schedule I", the expression "the College of Engineering, Guindy, Chennai specified in Schedule I and the institutions specified in Schedule I-A" shall be substituted.
16. In section 34 of the principal Act,— Amendment of section 34.
- (1) for the expression "the College of Engineering, Guindy, Chennai", in three places where it occurs, the expression "the College of Engineering, Guindy, Chennai specified in Schedule I" shall be substituted;
- (2) for the expression "Schedule I", in two places where it occurs, the expression "Schedule I-A" shall be substituted.
17. In section 36 of the principal Act.— Amendment of section 36.
- (1) for the expression "Schedule-I", the expression "Schedule I-A" shall be substituted;
- (2) for the expression "the College of Engineering, Guindy, Chennai", in two places where it occurs, the expression "the College of Engineering, Guindy, Chennai specified in Schedule I" shall be substituted.
18. After Chapter-VIII of the principal Act, the following Chapter shall be inserted, Insertion of new Chapter-VIII-A.  
namely:—

#### " CHAPTER-VIII-A.

##### TRANSFER OF CERTAIN OTHER COLLEGES, EMPLOYEES AND FUNDS.

38-A. *Certain Acts not to apply.*—(1) Subject to the provisions of sub-sections (2) to (6), the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), the Bharathiar University

Act, 1981 (Tamil Nadu Act 1 of 1982), the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990) and the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997) (hereafter in this section referred to as the University Acts) shall, with effect on and from the date of the commencement of the Anna University (Amendment) Act, 2001 (hereinafter referred to as the notified date), cease to apply in respect of every college and institution to which this Act applies.

(2) Such cesser shall not affect—

(a) the previous operation of the University Acts in respect of the colleges and institutions referred to in sub-section (1);

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the University Acts; or

(c) any investigation, legal proceedings or remedy in respect of such penalty, forfeiture or punishment and any such investigation, legal proceedings or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the Anna University (Amendment) Act, 2001 had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the University Acts and in force on the notified date shall, in so far as they are not inconsistent with the provisions of this Act, continue to be in force in respect of the colleges and institutions referred to in the said sub-section (1), until they are replaced by statutes, ordinances and regulations made under this Act.

(4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who immediately before the academic year 2001-2002 was a student of a college or institution within the University areas affiliated to, or approved or maintained by, the Chennai, Madurai-Kamaraj, Bharathiar, Bharathidasan, Manonmaniam Sundaranar and Periyar Universities or was eligible to appear for any of the examinations in engineering, technology and allied sciences of the said Universities, shall be permitted to complete his course of study in the respective Universities; and the Anna University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Anna University, in accordance with the course of study, in the respective Universities, and such students shall, during such period, be admitted to the examinations held or conducted by the respective Universities and the corresponding degree, diploma or other academic distinctions of the Universities shall be conferred upon the qualified students on the result of such examinations, by the Universities concerned.

(5) All colleges within the University area which immediately before the notified date,—

(a) continue to be affiliated to, or recognised by, the Chennai, Madurai-Kamaraj, Bharathiar, Bharathidasan, Manonmaniam Sundaranar and Periyar Universities; and

(b) provide courses of study for admission to the examination for degrees and diplomas of the Universities specified in clause (a).

shall be deemed to be colleges affiliated to the Anna University under this Act and the provisions of this Act shall as far as may be, apply accordingly.

(6) Subject to the provisions of sub-section (2) but without prejudice to the provisions of sub-sections (3) to (5), anything done or any action taken before the notified date under any provisions of the University Acts in respect of any area to which the provisions of this Act apply shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provisions of this Act.

38-B. *Transfer of certain colleges to University.*—(1) Notwithstanding anything contained in the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), and the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), or the statutes, regulations and orders made thereunder, on and from the notified date, the colleges specified in Schedule I-B shall be transferred to, and maintained by, the Anna University as the constituent colleges of that University.

(2) On and from the notified date, the control and management of the colleges specified in sub-section (1) and all properties, assets and liabilities of the Government in relation thereto shall stand transferred to, and vest in, the University.

38-C. *Transfer of certain employees.*—(1) Every person, who immediately before the notified date, is serving in the colleges specified in Schedule I-B shall, as from the said date, become an employee of the University and shall cease to be an employee of the Government.

(2) (a) As soon as may be, after the notified date, the Government may, after consulting the Vice-Chancellors of the Anna University and the University concerned, direct, by general or special order, that such of the employees of the University concerned as are specified in such order shall stand allotted to serve in connection with the affairs of the Anna University with effect on and from such date as may be specified in such order:

Provided that no such order shall be issued in respect of any such employee without his consent for such allotment.

(b) With effect on and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the Anna University and shall cease to be employees of the University concerned.

(3) Every person referred to in sub-sections (1) and (2) shall hold office under the Anna University by the same tenure at the same remuneration and upon the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the notified date or the date specified in the order under clause (a) of sub-section (2), as the case may be, as if the Anna University (Amendment) Act, 2001 had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the Anna University.

38-D. *Transfer of accumulations in provident fund and other like funds.*—(1) The sums at the credit of the provident fund accounts of the persons referred to in sub-section (1) of section 38-C as on the notified date and of the persons referred to in sub-section (2) of that section as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the Anna University and the liability in respect of the said provident fund accounts shall be the liability of the Anna University.

(2) There shall be paid to the Anna University out of the accumulations in the superannuation fund and other like funds, if any, of the Chennai, Madurai-Kamaraj, Bharathiar, Bharathidasan, Manonmaniam Sundaranar, or Periyar Universities or, as the case may be, of the Government, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 38-C. The amounts so paid shall form part of the superannuation fund or other like funds, if any, that may be established by the Anna University for the benefit of its employees.

38-E. *Payment of certain moneys to the Anna University.*—(1) The Chennai, Madurai-Kamaraj, Bharathiar, Bharathidasan, Manonmaniam Sundaranar or Periyar University, as the case may be, shall, out of its funds as on the notified date, pay to the

Anna University such amount as the Government may, in consultation with the University concerned, specify.

(2) The amount payable under sub-section (1) shall be in addition to the amounts transferred under section 32-D.

Amendment of section 43

19. In section 43 of the principal Act for the expression "Schedules I" in two places where it occurs, the expression "Schedules I, I-A and I-B" shall be substituted.

Amendment of section 44.

20. In section 44 of the principal Act, for the expression "the College of Engineering, Guindy, Chennai and the institutions specified in Schedule I", the expression "the College of Engineering, Guindy, Chennai specified in Schedule I and the institutions in Schedule I-A" shall be substituted.

Amendment of Schedule I and insertion of new Schedules.

21. (1) Schedule I to the principal Act shall be renumbered as Schedule I-A and in Schedule I-A as so re-numbered, the expression "and 3 (3)" shall be omitted.

(2) Before Schedule I-A as so renumbered, the following Schedule shall be inserted, namely:—

"SCHEDULE-I

[See—section 2 (b)]

I. The College of Engineering, Guindy, Chennai."

(3) After Schedule I-A as so renumbered, the following Schedule shall be inserted, namely:—

"SCHEDULE I-B,

[See-section 2 (b)]

- I. Thanthai Periyar College of Engineering, Vellore.
- II. Alagappa College of Engineering and Technology, Karaikudi.
- III. Government College of Technology, Coimbatore.
- IV. Government College of Engineering, Tirunelveli.
- V. Government College of Engineering, Salem.
- VI. Government College of Engineering, Bargur."

Amendment of Schedule II.

22. In Schedule II to the principal Act,—

(1) in the statutes excluding statutes 2-A and 9, for the expressions "Deans" and "Dean" wherever they occur, the expressions "Chairmen" and "Chairman" shall, respectively, be substituted;

(2) after statute 2, the following statute shall be inserted, namely:—

"2-A. Deans of constituent Colleges.— (1) Every Dean shall be appointed by the Vice-Chancellor from among the Professors in the University for a period of three years and he shall be eligible for re-appointment:

Provided that a Dean on attaining the age of superannuation shall cease to hold office as such.

(2) When the office of the Dean is vacant, or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such persons as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall have such powers and functions as may be prescribed by the ordinance.”;

(3) in statute 9, for clause (1), the following clause shall be substituted, namely:—

“(1) The Academic Council shall consist of the following members, namely:—

**Class I - Ex-officio Members.**

(a) The Vice-Chancellor;

(b) The Deans;

(c) The Chairmen of the Faculties;

(d) The Director of Library of the University;

(e) The Principals of all the Government Aided Engineering Colleges.

**Class II - Other Members.**

(f) Fifteen members from among the Professors and Heads of the Departments of the University, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(g) Twenty-five members from among the Principals and Professors of the affiliated Colleges, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(h) Five educationalists having proficiency in matters relating to education, research and educational administration, general and technical, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(i) Six members from among the Chief Engineers or General Managers from the Departments of the State Government, Railways, Military Engineering Services, Defence, Post and Telegraphs, Telephones and other autonomous organisations in the State, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(j) Five persons occupying senior positions from private industries and research organisations having proficiency in the matters relating to industries and research, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(k) Five persons occupying senior positions from public sector industries of the Central and State Departments in the State having proficiency in matters relating to industries and research, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(l) Five persons from Professional Engineering Societies or institutions or bodies or associations, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(m) Five persons of eminence from Small Scale Industries or Entrepreneurship Development Board or Apprenticeship Board of both Central and State Governments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(n) One person from among the teachers of each of the institutions given below, nominated by the Chancellor on the recommendation of the Vice-Chancellor:—

(i) Indian Institute of Science, Bangalore.

(ii) Indian Institute of Technology, Chennai.

(iii) Indian Institute of Management, Bangalore.

(iv) Regional Engineering College, Tiruchirappalli.

(v) The Department of Engineering and Technology of the Annamalai University, Annamalai Nagar, Tamil Nadu; and

(o) Members of the Syndicate not included in any of the above items.";

(4) in statute 13.—

(i) in clause (1), for the expression "Directors of constituent colleges and institutions maintained by the University", the expression "Director" shall be substituted;

(ii) in clause (2), in the Table, in column (1), for the entry "Director of constituent colleges", the entry "Director" shall be substituted.

Removal of  
doubts.

23. For the removal of doubts, it is hereby declared that members of the authorities of the Chennai, Madurai-Kamaraj, Bharathiar, Bharathidasan, Manonmaniam Sundaranar or Periyar University elected or nominated or otherwise as such members under the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990) or the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), as the case may be, from the colleges or institutions deemed to have been affiliated to the Anna University under sub-section (5) of section 38-A of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) and holding office as such members, in any of the authorities of the University concerned immediately before the date of the commencement of the Anna University (Amendment) Act, 2001 shall continue to be such members till the term of office expires.

(By order of the Governor)

**A. KRISHNANKUTTY NAIR.**

*Secretary to Government,*

*Law Department.*



The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 26th May 2002 and is hereby published for general information:—

**ACT No. 26 OF 2002.**

*An Act further to amend the Anna University Act, 1978.*

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-third Year of the Republic of India as follows :—

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|--|---------------------------------------|
| <p>1. (1) This Act may be called the Anna University (Amendment) Act, 2002.</p> <p>(2) It shall come into force on such date as the State Government may, by notification, appoint.</p>  | <p>Short title and commencement.</p>  |
| <p>2. In the Anna University Act, 1978 (hereinafter referred to as the principal Act), in section 5, in clause (ag), the expression “and administratively” shall be omitted.</p>   | <p>Amendment of section 5.</p>        |
| <p>3. In section 31 of the principal Act, in sub-section (1), for clause (i), the following clause shall be substituted, namely:—</p> <p>“(i) The admission of the students to the University and its constituent colleges and monitoring of admission of the students in the affiliated colleges;”.</p>   | <p>Amendment of section 31.</p>       |
| <p>4. After section 38-E of the principal Act, the following section shall be inserted, namely:—</p> <p>“38-F. <i>Transfer of certain University employees to Government.</i>—</p> <p>(1) Notwithstanding anything contained in sections 38-C, 38-D and 38-E, the Government may, after consulting the Vice-Chancellor of the Anna University, direct, by general or special order, that such of the persons who have become employees of the University under sub-section (1) of section 38-C, other than teachers, as are specified in such order shall stand allotted to the Directorate of Technical Education, with effect on and from such date as may be specified in such order, at such remuneration and upon such rights and privileges as to pension, gratuity and other matters, as if they had not become employees of the University:</p> <p>Provided that no such order shall be issued without the consent of such employees.</p> <p>(2) The sums at the credit of the provident fund accounts of the employees specified in the order under sub-section (1) as on the date specified in that order shall be transferred to the Government and the liability in respect of the said provident fund accounts shall be the liability of the Government.</p> <p>(3) All amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the employees specified in the order under sub-section (1) shall be paid to the superannuation fund or other like funds, if any, of the Government. The amount so paid shall form part of the superannuation fund or other like funds, if any, established by the Government for the benefit of its employees.”.</p> | <p>Insertion of new section 38-F.</p> |

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(By order of the Governor)

**A. KRISHNANKUTTY NAIR,**  
*Secretary to Government,*  
*Law Department.*

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY  
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 20th December 2006 and is hereby published for general information:—

ACT No. 40 OF 2006.

*An Act further to amend the Anna University Act, 1978.*

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Fifty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Anna University (Amendment) Act, 2006.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Tamil Nadu Act  
30 of 1978.

2. In Section 1 of the Anna University Act, 1978 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "Anna University Act", the expression "Anna University, Chennai Act" shall be substituted.

3. In Section 2 of the principal Act, for clause (m), the following clause shall be substituted, namely:—

"(m) 'University area' means the area comprising the districts of Chennai, Kancheepuram, Thiruvallur, Vellore, Thiruvannamalai and Villupuram in the State of Tamil Nadu."

4. After Chapter VIII-A of the principal Act, the following Chapter shall be inserted, namely:—

**"CHAPTER VIII-B.**

***Transfer of Constituent Colleges, Employees and Funds.***

***38-G. Transfer of Constituent Colleges from the University.—***

(1) Notwithstanding anything contained in this Act, or the statutes, regulations, and orders made thereunder, on and from the notified date, the colleges specified in Schedule I-B shall cease to be constituent colleges of Anna University, Chennai.

(2) On and from the notified date, the control and management of the colleges specified in Schedule I-B and all properties, assets and liabilities in relation thereto shall stand transferred to, and vest in, the Government.

*Explanation*—For the purposes of this Section and Sections 38-H and 38-I, "notified date" means the date of commencement of the Anna University (Amendment) Act, 2006.

**38-H. Transfer of certain employees.—**(1) Every person, who has become an employee of the University under sub-section (1) of section 38-C and is serving in the colleges specified in Schedule I-B immediately before the notified date shall, as from the said date, become an employee of the Government and shall cease to be an employee of the Anna University, Chennai.

(2) The liability to pay pension and gratuity to the persons referred to in sub-section (1) shall be the liability of the Government.

***38-I. Transfer of accumulation in provident fund and other like funds.—***

(1) The sums at the credit of the provident fund accounts of the person referred to in sub-section (1) of Section 38-H as on the notified date shall be transferred to the Government and the liability in respect of the said provident fund accounts shall be the liability of the Government.

(2) There shall be paid to the Government out of the accumulations in the superannuation fund and other like funds, if any, of the Anna University, Chennai, such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-section (1) of Section 38-H. The amount so paid shall form part of the superannuation fund or other like funds, if any, established by the Government for the benefit of its employees."

Short title and commencement.

Amendment of section 1.

Amendment of section 2.

Insertion of new Chapter VIII-B.

Amendment of section 43.

5. In section 43 of the principal Act, for the expression "Schedule I, I-A and I-B" occurring in two places, the expression "Schedules I and I-A" shall be substituted.

Substitution of the expression "Anna University, Chennai" for the expression "Anna University".

6. Throughout the principal Act, except in sub-section (1), of section 1, for the expression "Anna University" wherever it occurs, the expression "Anna University, Chennai" shall be substituted.

Construction of references to "Anna University" and "Anna University Act".

7. References to "Anna University" and "Anna University Act" in any Act or in any rule, notification, proceeding, order, regulation, bylaw or other instrument made or issued under such Act or statues, ordinances and regulations made or continued in force under the principal Act shall be construed as references to "Anna University, Chennai" and "Anna University, Chennai Act" respectively.

(By Order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government in-charge,  
Law Department.*

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The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th June 2010 and is hereby published for general information:—

**ACT No. 24 OF 2010.**

***An Act further to amend the Anna University, Chennai Act, 1978.***

WHEREAS for the development of engineering, technology and allied sciences and for furthering the advancement of learning and prosecution of research in engineering, technology and allied sciences, a unitary type University comprising of the College of Engineering, Guindy, four departments of the University of Madras located in Alagappa Chettiyar College of Technology, Guindy, Chennai and Madras Institute of Technology, Chrompet, Chennai was established in the year 1978, by the name of Perarignar Anna University of Technology, by the Perarignar Anna University of Technology Act, 1978 (Tamil Nadu Act 30 of 1978);

AND WHEREAS the name of the Perarignar Anna University of Technology was changed as Anna University by amending the said Tamil Nadu Act 30 of 1978, by the Perarignar Anna University of Technology (Amendment and Special Provisions) Act, 1982 (Tamil Nadu Act 26 of 1982);

AND WHEREAS with a view to maintain a uniform syllabus, and to provide facilities and opportunities for higher education in engineering, technology and allied sciences, by instruction, training, research, development and extension, and to devise and implement a programme of education in engineering, technology and allied sciences that is relevant to current needs of the society, the Government decided to bring all the engineering colleges in the State under one roof. As the Anna University was an exclusive technical university with all necessary infrastructural facilities, the Government converted the Anna University which was a unitary type university into an affiliating type university by amending the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978) suitably, by the Anna University (Amendment) Act, 2001 (Tamil Nadu Act 26 of 2001);

AND WHEREAS after the Anna University became the affiliating type university in respect of engineering colleges in the State, it was realized that managing the affairs of more than 240 engineering colleges across the State from Chennai was a near impossibility and with a view to ensure better and effective monitoring of the engineering colleges, the Government established three more Technical Universities in the State with clearly demarcated areas;

AND WHEREAS there are 136 engineering colleges now affiliated to the Anna University, Chennai and the teachers in the said university spend most of their time for the supervision of student's admission and examinations in the affiliated colleges and for inspecting the infrastructure facilities provided in the said affiliated colleges. As a result, teachers are unable to involve themselves in the research work. Therefore, many educationists have expressed the views that a unitary type of university may be established in the State to provide higher studies in engineering and technology and to undertake research studies in engineering and technology. Accepting the said views, the Government have decided to revert back to unitary type university which was in existence prior to 2002;

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-first Year of the Republic of India as follows:—

Tamil Nadu Act 30 of 1978.	1. (1) This Act may be called the Anna University, Chennai (Amendment) Act, 2010.	Short title and commencement.
	(2) It shall come into force on such date as the State Government may, by notification, appoint.	
	2. In section 1 of the Anna University, Chennai Act, 1978 (hereinafter referred to as the principal Act), in sub-section (1), for the expression "Anna University, Chennai Act", the expression "Anna University Act" shall be substituted.	Amendment of section 1.
	3. Section 1-A of the principal Act shall be omitted.	Omission of section 1-A.
	4. In section 2 of the principal Act,—	Amendment of section 2.
	(1) for clauses (a), (aa), (ab), (ac),(ad),(ae),(b),(c) and (d) the following clauses shall be substituted, namely:—	
	(a) "appointed day" means such date as the Government may, by notification, appoint under sub-section (2) of section 1;	
(b) "constituent college" means any institution specified in Schedule I;		
(c) "Dean" means the Dean of each Faculty;		
(d) "Director" means the head of a constituent college, the head of research and development or the head of every centre of Advanced Study, as may be prescribed;";		
(2) clause (ha) shall be omitted;		
(3) clause (m) shall be omitted;		
(4) for clause (k), the following clause shall be substituted, namely:—		
(k) "teachers" mean such Assistant Professors, Associate Professors, Professors, Deans, Directors and other like persons as may be declared by the statutes to be teachers;";		
5. In section 3 of the principal Act, after sub-section (2), the following sub-sections shall be inserted, namely:—	Amendment of section 3.	
(3) The University shall be of the unitary type and shall comprise of the College of Engineering, Guindy, Chennai and the institutions specified in Schedule I."		
(4) The jurisdiction of the University shall extend to the whole area comprised in the Chennai Metropolitan Planning Area as defined in clause (23-a) of section 2 of the Tamil Nadu Town and Country Planning Act, 1971 (Tamil Nadu Act 35 of 1972) and the University may establish campuses at such places within its jurisdiction as it may deem fit."		
6. In section 5 of the principal Act, clauses (ac),(ad),(ae),(af) and (ag) shall be omitted.	Amendment of section 5.	
7. Section 5-A of the principal Act shall be omitted.	Omission of section 5-A.	

Amendment of section 11.

8. In section 8 of the principal Act,—

(1) for clause (5), the following clause shall be substituted, namely:—

“(5) The Directors;”;

(2) in clause (7), the word “and” shall be added at the end;

(3) clause (7-A) shall be omitted.

9. In section 11 of the principal Act,—

(1) for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) For the purpose of sub-section (1), the Committee shall consist of three persons of whom one shall be nominated by the Syndicate, one shall be nominated by the Government and one shall be nominated by the Chancellor:

Provided that no person shall be nominated to the Committee unless he is an eminent person in the field of judiciary, administration, education or industry:

Provided further that the person so nominated shall not be a member of any of the authorities of the University.”;

(2) after sub-section (4), the following sub-section shall be inserted, namely:—

“(4-A) The Vice-Chancellor shall not be removed from his office on the ground of willful omission or refusal to carry out the provisions of this Act, or abuse of the powers vested in him except by an order of the Chancellor passed after due enquiry ordered by the Government, by such person who is or has been,—

(i) a judge of the High Court; or

(ii) an officer of the Government not below the rank of Chief Secretary to Government;

(iii) a Vice-Chancellor of any University in the State of Tamil Nadu, as may be appointed by the Government in which the Vice-Chancellor shall have an opportunity of making his representation against such removal.

Amendment of section 13.

10. In section 13 of the principal Act,—

(1) in the marginal heading, for the expression “Chairmen”, the expression “Directors” shall be substituted;

(2) for the expression “Chairman of a Faculty”, the expression “Director” shall be substituted.

Omission of section 15-A.

11. Section 15-A of the principal Act shall be omitted.

Amendment of section 17.

12. In section 17 of principal Act, for sub-sections (2), (3), (3-A), (4), (5) and (6), the following sub-sections shall be substituted, namely:—

“(2) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following members, namely:—

**Class I – Ex-officio Members.**

(a) The Secretary to Government, in-charge of Higher Education;

(b) The Secretary to Government, in-charge of Industries;

(c) The Secretary to Government, in-charge of Information Technology;

(d) The Secretary to Government, in-charge of Law;

(e) The Director of Technical Education.

**Class II - Other Members.**

(a) One member from among the Professors or Deans or Directors of the Mechanical, Aeronautical, Production and Automobile Engineering departments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(b) One member from among the Professors or Deans or Directors of the Electronic Communication Engineering, Information Technology and Computer Science departments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(c) One member from among the Professors or Deans or Directors of the Civil, Architecture, Electrical and Electronic Engineering, Environmental and Water Resources departments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(d) One member from among the Professors or Deans or Directors of the Chemical Engineering, Leather Technology, Food Technology, Bio-Technology departments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(e) One member from among the Professors or Deans or Directors of Science or Humanities or Management nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(f) One member representing industries, public and private sectors, nominated by the Government;

(g) One member representing Research Institutions having special knowledge and practical experience in engineering and technology, nominated by the Chancellor;

(h) One member elected by the Members of the Legislative Assembly of the State from among themselves.

(3) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate.

(4) (i) In case the Secretary to Government, in-charge of Higher Education or the Secretary to Government, in-charge of Industries or the Secretary to Government, in-charge of Information Technology or the Secretary to Government, in-charge of Law, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not lower in rank than that of the Deputy Secretary to Government, to attend the meetings;

(ii) In case the Director of Technical Education is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of the department, not lower in rank than that of the Deputy Director, to attend the meetings.

(5) (a) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for another period of three years.

(b) Where a member is elected or nominated to the Syndicate in a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years:

Provided that a member of the Syndicate who is elected or nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be a member of that electorate or body, or the holder of that appointment, as the case may be:

Provided further that where an elected or nominated member of the Syndicate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Syndicate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Syndicate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected or a nominated member.

(6) When a person ceases to be a member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.

(7) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(8) A member of the Syndicate, other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member, and the resignation shall take effect from the date of its acceptance by the Chancellor.

Amendment of section 19.

**13.** In section 19 of the principal Act, in sub-section (2), for the expression "Chairman", the expression "Dean" shall be substituted.

Amendment of section 29.

**14.** In section 29 of the principal Act,—

(1) in clause (x), the following expression shall be omitted, namely:—

"and affiliated colleges or institutions;";

(2) clauses (xvi-a) and (xvi-b) shall be omitted.

Amendment of section 31.

**15.** In section 31 of the principal Act, in sub-section (1), for clause (i), the following clause shall be substituted, namely:—

"(i) the admission of the students to the University and its constituent colleges;".

Omission of Chapters VIII, VIII-A and VIII-B.

**16.** Chapters VIII, VIII-A and VIII-B of the principal Act shall be omitted.

Amendment of section 43.

**17.** In section 43 of the principal Act, for the expression "Schedules I, I-A and I-B" in two places where it occurs, the expression "Schedule I" shall be substituted.

Amendment of section 44.

**18.** In section 44 of the principal Act, for the expression "the College of Engineering, Guindy, Chennai specified in Schedule I and the institutions in Schedule I-A", the expression "the College of Engineering, Guindy, Chennai and the institutions specified in Schedule I" shall be substituted.

Insertion of new section.

**19.** After section 45 of the principal Act, the following section shall be added, namely:—

"46. *Power of Government to give directions.*— The Government may, from time to time, issue such directions to the University, as it may deem fit, for giving effect to the provisions of this Act and it shall be the duty of the University, to comply with such directions."

Substitution of Schedules I, I-A and I-B.

**20.** For Schedules I, I-A and I-B of the principal Act, the following Schedule shall be substituted, namely:—

"SCHEDULE I.

[See sections 2 (b) and 3(3)]

I. All the Departments located in the Alagappa Chettiar College of Technology, Guindy, Chennai.

II. The Madras Institute of Technology, Chrompet, Chennai."

Amendment of Schedule II.

**21.** In Schedule II to the principal Act,—

(1) in the statutes, for the expressions "Chairmen" and "Chairman" wherever they occur, the expressions "Deans" and "Dean" shall be substituted;

(2) statute 2-A shall be omitted;

(3) in statute 5,—



(i) in clause (1),—

(a) in the second proviso, for the expression “an Assistant Professor or a Reader”, the expression “an Associate Professor or an Assistant Professor” shall be substituted;

(b) in the third proviso, for the expression “Assistant Professor or Reader”, the expression “Associate Professor or Assistant Professor” shall be substituted;

(ii) in clause (2), for the expression “Assistant Professor or Reader”, the expression “Associate Professor or Assistant Professor” shall be substituted.

(4) for statute 9, the following statute shall be substituted, namely:—

“9. *Constitution of Academic Council.*—(1) The Academic Council shall consist of the following members, namely:—

**Class I - Ex-Officio Members.**

- (a) The Vice-Chancellor;
- (b) The Dean;
- (c) The Director of Library of the University.

**Class II-Other Members.**

(a) Eight members from among the Professors of the University, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(b) Three educationists having proficiency in matters relating to education, research and educational administration, general and technical, nominated by the Chancellor on the recommendation of the Government;

(c) Three members from among the Chief Engineers or General Managers from the Departments of the State Government, Railways, Military Engineering Services, Defence, Post and Telegraphs, Telephones and other autonomous organizations in the State, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(d) Three persons from private industries and research organizations having proficiency in the matter relating to industries and research, nominated by the Chancellor on the recommendation of the Government;

(e) Three persons from public sector industries of the Central and State Departments in the State having proficiency in matter relating to industries and research, nominated by the Chancellor on the recommendation of the Government;

(f) Three persons from Professional Engineering Societies or institutions or bodies or associations, nominated by the Chancellor on the recommendation of the Government;

(g) Three persons of eminence from Small Scale Industries or Entrepreneurship Development Board or Apprenticeship Board of both Central and State Governments, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(h) One person from among the teachers of each of the institutions given below, nominated by the Chancellor on the recommendation of the Vice-Chancellor—

- (i) Indian Institute of Science, Bangalore,
- (ii) Indian Institute of Technology, Chennai,
- (iii) Indian Institute of Management, Bangalore, and
- (iv) National Institute of Technology, Tiruchirappalli;

(i) Members of the Syndicate not included in any of the above items:

Provided that any Chairperson of a Board of Studies may be invited to attend a meeting if his special knowledge may be relevance to the items for discussion at the meeting.

(2) (i) In case the Secretary to Government, in-charge of Higher Education or the Secretary to Government, in-charge of Industries or the Secretary to Government, in-charge of Information Technology or the Secretary to Government, in-charge of Law, who is a member of the Academic Council by virtue of item (i) under Class II-Other members in clause (1) is unable to attend the meetings of the Academic Council for any reason, he may depute any officer of his department, not lower in rank than that of the Deputy Secretary to Government, to attend the meetings.

(ii) In case the Director of Technical Education who is a member of the Academic Council, by virtue of item (i) under Class II-Other members in clause (1) is unable to attend the meetings of the Academic Council for any reason, he may depute any officer of the department, not lower in rank than that of the Deputy Director, to attend the meetings.

(3) (a) Save as otherwise provided, nominated member of the Academic Council shall hold office for a period of three years and such member shall be eligible for nomination for another period of three years.

(b) Where a member is nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years:

Provided that a member of the Academic Council who is nominated in his capacity as a member of a particular body or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that body or the holder of that appointment, as the case may be:

Provided further that where a nominated member of the Academic Council is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Academic Council *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be member of the Academic Council by virtue of his nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as a nominated member.

(4) When a person ceases to be a member of the Academic Council, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Academic Council.

(5) The members of the Academic Council shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(6) A member of the Academic Council other than an *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.”;

(5) in statute 10, in clause (e), for the expression “Readership”, the expression “Associate Professorship” shall be substituted.

(6) in statute 11, for clause (1), the following clauses shall be substituted, namely:—

“(1) The Finance Committee shall consist of the following members, namely:—

- (a) the Vice-Chancellor;
- (b) the Secretary to Government, in-charge of Finance;
- (c) the Secretary to Government, in-charge of Higher Education;
- (d) one member nominated by the Syndicate from among its members.

(1-A) If for any reasons the Secretary to Government, in-charge of Finance or the Secretary to Government, in-charge of Higher Education is unable to attend the meetings of the Finance Committee, he may depute any officer of his department not lower in rank than that of the Deputy Secretary to Government to attend the meetings.”;

(7) for statute 13, the following statute shall be substituted, namely:—

“13. *Selection Committee.*—(1) There shall be a Selection Committee for making recommendations to the Syndicate for appointment to the posts of teachers.

(2) The Selection Committee for appointment to the posts specified in sub-section (1) shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and such other persons as may be prescribed:

Provided that the selection for such appointment by the Selection Committee shall be made in accordance with the guidelines that may be issued by the University Grants Commission or other agencies concerned in relation to such appointment.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts or vacancies shall be made in the manner indicated below:—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions:

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in sub-clause (ii) for a period not exceeding six months;

(ii) If the temporary vacancy is for a period less than a year, appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor:

Provided that if the same person holds the offices of the Dean and Head of the Department, the Selection Committee may consist of two nominees of the Vice-Chancellor:

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment;

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a regular Selection Committee, for a temporary or a permanent appointment, as the case may be.”.

22. (1) For removal of doubts, it is hereby declared that—

Removal of doubts.

(i) the Vice-Chancellor of the Anna University, Chennai appointed under the Anna University, Chennai Act, 1978 (hereinafter in this section referred to as the 1978 Act) and holding office as such immediately before the commencement of this Act shall continue to be the Vice-Chancellor of the Anna University till his term of office expires;

Tamil Nadu  
Act  
30 of 1978.

(ii) members of the authorities of the Anna University, Chennai elected or nominated or otherwise as such members under the 1978 Act and holding office as such members in any of the authorities of the Anna University, Chennai immediately before the commencement of this Act shall cease to be such members.

(2) The Vice-Chancellor shall make arrangements for constituting the Syndicate and Academic Council of the University within three months from the date of commencement of this Act or such longer period not exceeding one year after the expiry of the said period of three months, as the Government may, by notification, specify.

(3) The Syndicate and Academic Council constituted under sub-section (2) shall commence to exercise their functions on such date as the Government may, by notification, specify in this behalf.

(4) Until such time the Syndicate and Academic Council are duly constituted under sub-section (2), the Vice-Chancellor may constitute any committee comprising of officers, temporarily to exercise and perform any of the powers and duties of such authorities under the 1978 Act and the statutes.

(By order of the Governor)

S. DHEENADHAYALAN,  
*Secretary to Government,*  
*Law Department.*

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 23rd February 2013 is hereby published for general information:—

**ACT No. 1 OF 2013**

***An Act further to amend the Anna University Act, 1978.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fourth Year of the Republic of India as follows:—

1. (1) This Act may be called the Anna University (Amendment) Act, 2013.

Short title and commencement.

(2) It shall come into force at once.

Tamil Nadu  
Act  
30 of 1978.

2. In section 11 of the Anna University Act, 1978, in the second proviso to sub-section (3), for the expression “sixty-five years”, the expression “seventy years” shall be substituted.

Amendment of section 11.

(By order of the Governor)

G. JAYACHANDRAN,  
*Secretary to Government,  
Law Department.*